

NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO 169/2023/EZ

Jinti Deka and Another

-Versus-

The State of Assam and Others



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Filed By:

Indrani Gupta

Indrani Gupta

Advocate

HIGH COURT, CALCUTTA

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3

Through
Anshu Das
Advocate

NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO 169/2023/EZ.

IN THE MATTER OF:

Jinti Deka and Another

....Applicants

-Versus-

The State of Assam and Ors

....Respondents

Manish Deka

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE PETITIONERS
ABOVENAMED

I, Sri Manish Deka, son of Sri Ranjit Deka, by faith- Hindu, by occupation – service, resident of House No 125, P.O Borkuloi, Chatabori, Jagibhakatgaon, Marigaon, Assam, Pin- 782411, do hereby solemnly swear and say as follows : -

1. That I am the permanent resident of the House No.125 ,
PostBorkuloi ,Chatabori ,Jagi Bhakatgaon , Marigaon ,Assam ,

Pincod-782411 and the son of Smt. Jinti Deka , being one of the applicants in OA 169/2023/EZ.

2. That I have been duly authorized by all the applicants in the instant case being OA 169/2023/EZ , by virtue of Power of Attorney dated 17.05.2024, to represent , appear, verify and sign all applications, affidavits , written statements and other relevant documents as required for proceeding the instant case in this Hon'ble Court .

A copy of the aforementioned power of attorney dated 17th May 2024 has been annexed herewith and marked as Annexure-I.

3. That I ,being well conversant with the facts and circumstances of the case, am competent to swear this affidavit.
4. That after duly going through the contents of the instant supplementary affidavit , and having understood the contents thereof , I swear this instant supplementary affidavit in order to put into record few relevant documents which shall be useful in order to adjudicate the instant matter.
5. That saves and excepts the statements , which are matter of record and are specifically admitted , all other averments , made in the affidavit-in-opposition filed by Respondent no.2,3,6 and 7 in respect of OA 169/2023/EZ (Suo-Motu) be treated as denied and disputed by the instant applicants .



Through
Sunita Chandra
— Advocate

Moulish Deka

6. That as per the concerned Mining plan pertaining to Nakhula Beat Sand Permit Area no.3 ,that has been leased to Sri Jugal Bharali , being Respondent no.7 herein , the total area that have been permitted to be mined is 4.10 hectares which is a river bed of Kopili river under Morigaon district of Assam , having GPS coordinates as follows:

- a. N 26 °10'33.74" -E92°12'49.02"
- b. N=26°10'35.12" E=92°12'48.32"
- c. N=26°10'31.32" E=92°12'34.57"
- d. N=26°10'33.11" E=92°12'34.79"
- e. N=26°10'42.38" E=92°12'22.60"
- f. N=26°10'42.12" E=92°12'24.06"



But shockingly , the first permit, issued by Divisional Forest Officer , Nagaon Forest Division ,dated 01.05.2023 ,under whose jurisdiction Nakhula Beat Sand Permit Area no.3 exists , clearly states that the boundary details of the concerned permit no.846996346 (vide Kisti no.1/8) is North - Dimrosguri, SouthBaghjap , East- Bhakatgaon RCC Bridge ,West -Dungabori , which is almost 5 times the area that has been specifically allotted for the concerned mining permit as per the aforesaid Mining Plan .

A copy of the aforementioned permit no.846996346 (vide Kisti no.1/8) issued by Divisional Forest Officer, Nagaon Forest Division , dated 01.05 2023, to Sri Jugal Bharali , Respondent no.7 herein , is annexed herewith and marked as Annexure -II.

7. That the aforementioned mining plan has been prepared and permit has been granted without even preparing the DSR as per MoEFCC notification dated 25.07.2018.

A copy of the aforementioned notification dated

Through
Indrani Gupta
Advocate

Manish Deka

25.07 2018 has been annexed herewith and marked as Annexure -III.

Through
Indraneel Gupta
Advocate

8. That as per the mining plan , The Assam Minor Minerals Concession Rules 2013 as well as Sustainable sand Mining Guidelines 2016 , the respondent no.7 herein ought to follow and abide by certain guidelines in order to ensure mineral conservation ,systematic mining and protection of environment, as has been clearly stated in the aforesaid mining plan which are as follows :

Manish Debn

- a. The Sand mining and extraction ought to be done by manual open cast method and/or simple open cast quarrying practice.
- b. To ensure that there is no cutting of trees.
- c. The entire boundary of the Mining contract area will be marked with boundary lines and pillars in all the corner points. The boundary pillars are to be numbered and marked with gps coordinates thereon. Extraction of sand is to be carried out with a bench height of one meter for the whole area.
- d. No mining shall be permissible in an area up to a width specified by the competent authority from the action edges of embankments as per rule 39(V) of AMMCR 2013.
- e. The sand extracted and stacked by the mining contract holder will not exceed twice the average monthly production.
- f. The Kopili River has a variation of its width the average width is 80 meters so the minable width of



Thorough
Indian
Advocate

Manish Deka

the river from central portion is $80m \times \frac{3}{4} = 60$ meters.

- g. A minimum of 500 meters mining restriction on the downstream side from the Bhakatgaon RCC bridge near Bhakatgaon village over Kopili River must be maintained as described in the special conditions for riverbed mining ,as per AMMCR 2013.
- h. The depth of the mining will not in any ways exceed three meters at any point in the contract area from the top of the unmined surface of Riverbed ,at any point of time as per rule 39(iii) of AMMCR 2013
- i. The total proposed quantity of sand to be extracted in mind is $27,000m^3$, which is inclusive of mining contract quantity being $20,000 m^3$ and government permit quantity being $7000 m^3$ for a total period of two years mining contract period.
- j. No flora or fauna ,which are endangered ,will be hampered during the process.

9. It is pertinent to mention here that all of the aforesaid guidelines have been blatantly violated by the Respondent no.7 , in the following manner:

- a. The Sand mining and extraction is being carried out with the help of heavy machineries like excavators , JCBs etc , even on the river bed.
- b. Many perennial trees are being illegally cut down in order to make way for transportation as well as from the immediate river bank which is causing



- extreme soil erosion resulting into loss of land and permanent change in the course of the river Kopili.
- c. Neither the boundary of the Mining contract area has been marked with boundary lines and pillars in all the corner points alongwith GPS coordinates , nor extraction of sand is being carried out with a bench height of one meter for the whole area as has been specifically prescribed for.
 - d. Consistent mining activities are being done in active edges of embankments of River Kopili which is making it extremely vulnerable day by day.
 - e. The amount of sand extracted and stacked is almost 10 times of the permissible limit causing the requirement of transportation via a minimum of 50-60 trucks per day .
 - f. The minable width of Kopili river is absolutely disregarded and not considered.
 - g. That barely a maximum of 100m, on the downstream side , from the Bhakatgaon RCC bridge near Bhakatgaon village ,over Kopili River, has been maintained ,which is extremely dangerous and alarming .
 - h. The depth of the mining which is within three meters at any point in the mining contract area from the top of the unmined surface of Riverbed, is not maintained and use of excavators on the river bed has furthered the damage .
 - i. The total proposed quantity of sand to be extracted or mined which is 27,000 m³ , as per the mining contract , is not considered.



- j. The natural flora and fauna, of River Kopili, are on a verge of dying due to persistent use of excavators on river bed.

Copies of the relevant photographs along with GPS location has been annexed herewith and collectively marked as Annexure-IV.

10. That although the mining contract clearly and specifically states that the investigated area is accessible only by motorable road (from NH-27) just after crossing Jagi road Town travelling from Guwahati, Mining contract area exists and is near to Morigaon range district Morigaon, Assam and approximate motorable distance is 7.0 kilometers from National Highway 27 (old National Highway 37), the route used for transportation of sand excavated from the right bank of River Kopili, passes through Pobitra Wildlife Sanctuary which is the home for one horned rhinos which is currently an endangered species.
11. That mining activity is still continued presently, even during the huge monsoon seasons, in areas outside and well away from the area duly specified in the Nakhula Beat Sand Permit Area no.3, that has been leased to Sri Jugal Bharali, being Respondent no.7 herein.
12. That the Divisional Forest Officer as well as the Range Officer, Morigaon, has been repeatedly intimated about the instant illegal mining activity but to no avail.

Through
Indrani Gupta
Advocate

Manish Deka



13. That since the mining activity undertaken by Respondent no.7 herein is neither in accordance with Sustainable Sand Mining Management Guidelines 2020 nor Enforcement and Monitoring Guidelines for Sand Mining nor Assam Minor Minerals Concession Rules 2013, the said mining activity is ought to be considered illegal and unethical .
14. That it is pertinent to mention here that Kopili river is the largest south bank tributary of The Brahmaputra in Assam and is a home for many flora and fauna as well as the essence of life of the people residing on its banks . Its biodiversity and role in supporting local livelihood makes it a river basin worth protecting through sustainable development practice.
15. That many of the recorded species are endemic to Kopili river system which are endangered gangetic mystus ,pabdah catfish and golden mahseer , which are presently under huge threat due to such illegal act on behalf of Respondent no.7 herein.
16. That River Koppili is the home to one of the most endangered gangetic dolphin which is the national aquatic animal of India. Furthermore the existence of illegal rivers and mining has also been witnessed and recorded in Paragraph s , t the final feasibility report on detailed hydrographic survey in Kopili River in Assam.

A copy of the relevant portions of the aforementioned paragraphs from the final feasibility report on detailed hydrographic survey in Kopili River in Assam dated 3rd October



2018 has been annexed herewith and collectively marked as Annexure-VI.

17. That due to such unauthorized mining practice , the pH of the river water has lowered steeply with values ranging from 3.23 to 4.97 , making the river water highly acidic.

A copy of the reported article of an online news portal called UCN that has published a specific detailed report , dated 20.11.2023 on River Kopili , which has been annexed herewith and marked as Annexure-V.

18. That the poor villagers who are residents of the villages of Chatabori , Dimoroguri , Baghjap and Dungabori, located on either bank of the river , are in extreme vulnerable condition and are suffering due to such illegal sand mining activity.
19. That such intentional and illegal acts of sand mining in the areas outside the permitted area , is causing huge disturbance to nature ,which may result in huge destructive flood due to the change in the course of the river and severe river bank and soil erosion .
20. That the Recognized Qualified Person being Dr. Moloy Bora ought to have considered the fact that without DSR , no mining plan can be prepared and sanctioned.
21. That the statements made in the paragraph no.1, 2,3 are true to my knowledge and belief ,paragraph 4,5,6,7 are matters



Manish Deka
Indrani Deka
Advocate

of record which I verily believe to be true and the rest are my humble submissions before this Hon'ble Court of Law.

Shri
Anubhuti Gupta
Advocate

Under the abovementioned circumstances, the applicants herein prays before Your Lordships' that Your Lordship may be kind enough to pass the following orders :

1.An order to stop the illegal mining activity conducted by the aforementioned Respondent no.7,

2.An order/direction to investigate the aforesaid illegal mining activity in entirety,

3.Such other order/orders , direction (s) as Your Lordships , may deem fit and proper in the instant case.

And , for such act of kindness, your petitioner , in duty bound ,shall ever pray.



Manish Deba

DEPONENT

VERIFICATION

I, Sri Manish Deka, the deponent herein above do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and that no part of it is false nothing material has been concealed there from

Verified at Kolkata on this 2nd day of August 2024

Manish Deka

DEPONENT

Identified by me,

Indrani Gupta.

INDRANI GUPTA

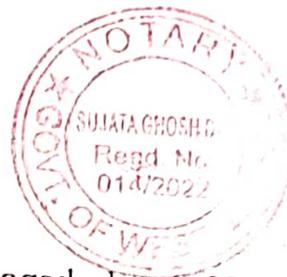
Advocate

HIGH COURT, CALCUTTA

Dated: 02nd August 2024



Manish Deka



AFFIDAVIT

I, Sri Manish Deka, son of Sri Ranjit Deka, aged about 27 years, by faith -Hindu, permanently residing at House No 125, P.O Borkuloi, Chatabori, Jagibhakatgaon, Marigaon, Assam, Pin- 782411, do hereby solemnly swear and say as follows :-

1. That I am the permanent resident of the House No.125, Post Borkuloi, Chatabori, Jagi Bhakatgaon, Marigaon, Assam, Pincode-782411 and the son of Smt. Jinti Deka, being one of the applicants in OA 169/2023/EZ.
2. That I have been duly authorized by all the applicants in the instant case being OA 169/2023/EZ, by virtue of Power of Attorney dated 17.05.2024, to represent, appear, verify and sign all applications, affidavits, written statements and other relevant documents as required for proceeding the instant case in this Hon'ble Court.
3. That I, being well conversant with the facts and circumstances of the case, am competent to swear this affidavit.

Identified by me

Manish Deka

Deponent

Indrani Gupta

INDRANI GUPTA
Advocate
HIGH COURT, CALCUTTA

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION

S. Ghosh

NOTARY

Dated : 02nd August 2024

02 AUG 2024

2-15
Shrawan Gupta
- Advocate.

Sl. No. 20.20.24

Notarial Certificate

To all to whom these present shall come, I, Kamal Kumar Paul duly appointed by the Government of India as Notary and practising within the city of Kolkata. W.B. Union of India do hereby certify that the paper writings collectively marked 'A' annexed hereto, hereinafter called the paper writings. 'A' are presented before me.

Power of Attorney executed by Original Rajani Deb & others as stated in

hereinafter referred as the "executant/s" on the 17 MAY 2024 in the year Two Thousand.

The "executant/s" having admitted the execution of the paper writings "A" and being satisfied as to the identity of the executant I have attested the execution.

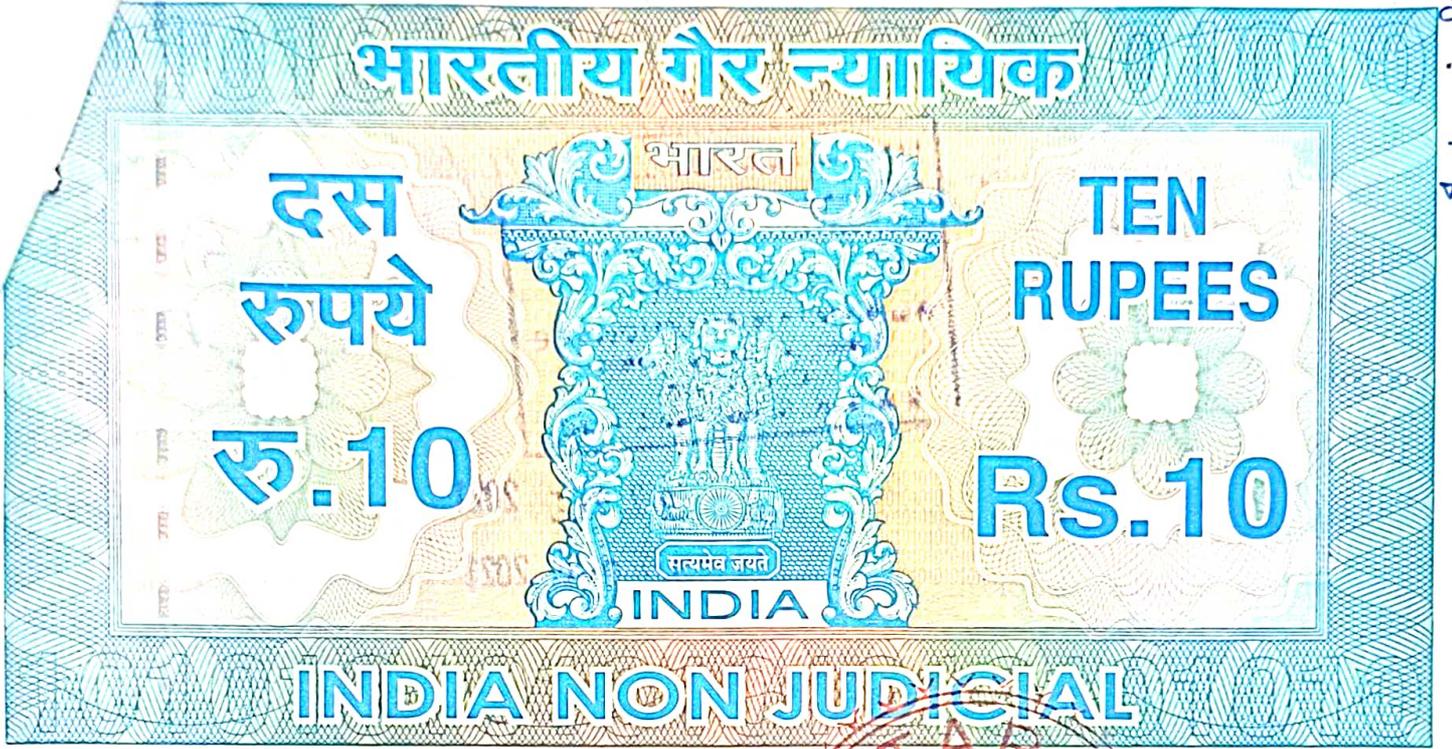
In faith and testimony whereof, I, the said Notary, have hereinto subscribed my name and affixed my seal of office this 17 MAY 2024 day of



Kamal Kumar Paul
May, 17, 2024

Notary
Regd. No. 2700/04
Govt. of India
CMM's Court
2 & 3 Bankshall Street
Kolkata - 700 001

17 MAY 2024



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL *64AB 515009



POWER OF ATTORNEY

KNOW ALL MEN BY THIS PRESENTS that we (1) Rajani Deka, son of Kalikanai Deka by faith Hindu , by occupation farmer resident of Chatabori, Marigaon, Assam-782411 (2) Jinti Deka wife of Ranjit Deka by faith Hindu, by occupation- Housewife , resident of Chatabori, Marigaon, Assam-782411 (3) Dulal Ch. Deka son of Kalikanal Deka , by faith Hindu, by occupation farmer, resident of Chatabari, Barkuloi, Marigaon, Assam-782411., (4) Surendra Nath Deka son of Sri Budai Deka ,

KAMAL KUMAR PAUL
NOTARY GOVT. OF INDIA
Regd. No.-2700/04
C.M.M.'s Court
2 & 3 Bankshall Street
Kolkata-700001

17 MAY 2024

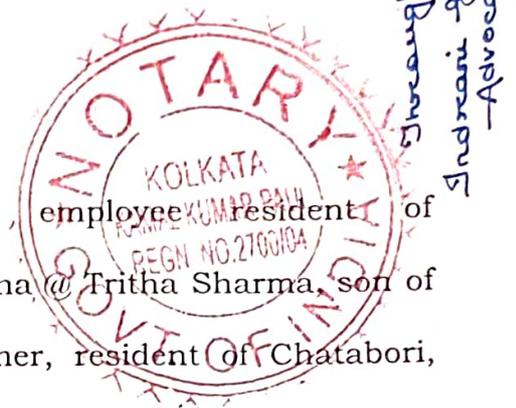
by faith Hindu, by occupation- ex government employee resident of Chatabori, Jagibhakatgaon, Marigaon, Assam-782411 (5) Tirtha @ Tritha Sharma, son of Puspendra Sharma by faith Hindu, by occupation- farmer, resident of Chatabori, Jagibhakatgaon, Assam-782411, do hereby nominate, constitute and appoint as our true and lawful **REPRESENTATIVE**, for us, in our name and our behalf, namely (1) Sri Manish Deka son of Ranjit Deka, by faith- Hindu, by occupation - service resident of House No 125, P.O Borkuloi, Chatabori, Jagibhakatgaon, Marigaon, Assam, Pin- 782411.

1. To represent us before The Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata to all intends and purposes in connection with the said Original Application No. being 169/2023/EZ.
2. To appear for and prosecute and defend all actions and proceedings, to sign and verify all petitions, written statements, affidavits, vakalatmana, applications and other documents of the court and to deposit, withdraw and receive documents and any money(s) from the court or opposite party either in execution of the order or otherwise and on receipt of payment there of, to sign and deliver for us proper receipts and discharges for the same
3. To engage and appoint any Advocate(s) or Counsel to act and plead and otherwise conduct the said case whenever our said representative thinks proper to do so.
4. To do all other lawful acts and things in connection with the case as effectually and promptly as we would do the same if we were personally present and all and whatever our said attorney shall lawfully do We do hereby agree to ratify and confirm.

✓

KAMAL KUMAR PAUL
NOTARY GOVT OF INDIA
Regd No -2700/04
C M M's Court
2 & 3 Bankshail Street
Kolkata-700001

17 MAY 2024



Shrawan
Shrawan Gupta
Advocate



Indrani Gupta
Advocate

IN WITNESS WHEREOF having fully understood the Contents, we set faith and subscribed our hands on the 17th day of May, 2024.

SIGNED SEALED AND DELIVERED

By the Executant in Presence of Witnesses:-

1. Rajani Deka

Rajani Deka

2. Jinti Deka

Jinti Deka

3. Dulal Ch. Deka

Dulal Ch. Deka

4. Surendra Nath Deka

Surendra Nath Deka

5. Tritha Sharma

Sri Tritha Sharma

signature Attested Only on
certification of Ld. Advocate

[Signature]
KAMAL KUMAR PAUL
NOTARY GOVT. OF INDIA
Kolkata, West Bengal

17.05.24

Accepted and verified by me

[Signature]
Manish Deka

SIGNATURE OF THE EXECUTANT

MANISH DEKA

Accepted and verified by me

[Signature]
Indrani Gupta
Advocate

F/997/2014
1A, Hare Street, Kolkata-700001.

KAMAL KUMAR PAUL
NOTARY GOVT. OF INDIA
Regd. No.-2700/04
C.M.M.'s Court
2 & 3 Bankshall Street
Kolkata-700001

17 MAY 2024



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Through
Shrestani Gupta
Advocate

भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

Enrollment No.: 2782/11897/01334

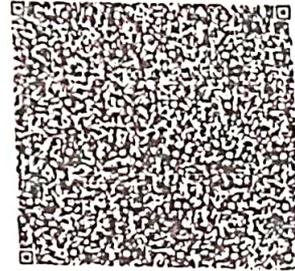


To
Surendra Nath Deka
C/O: Budai Deka,
VTC: Chatabori,
PO: Jagibhakatgaon,
Sub District: Mayong, District: Marigaon,
State: Assam,
PIN Code: 782411,
Mobile: 9101382284

45845955



MF45845955FI



आपका आधार क्रमांक / Your Aadhaar No. :

3648 9154 4962

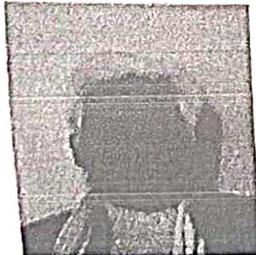
मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



Issue Date : 03/12/2020



Surendra Nath Deka
DOB : 01/03/1947
Male

17 MAY 2024

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Enrollment No.: 2782/11981/00395

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Through
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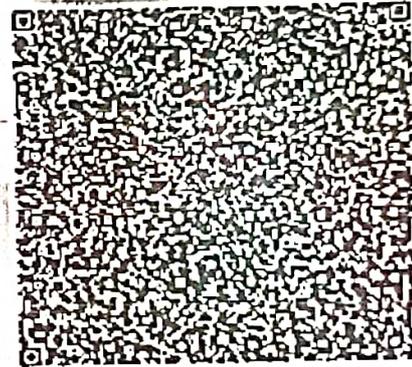
To
Tirtha Sharma
C/O: Puspendra Sharma,
VTC: Chatabori,
PO: Jagibhakatgaon,
Sub District: Mayong, District: Marigaon,
State: Assam,

73104931

PIN Code: 782411;
Mobile: 8099424758



MF731049317FI



आपका आधार क्रमांक / Your Aadhaar No. :

7829 3172 7633

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



Issue Date : 06/04/2021



Tirtha Sharma
DOB : 31/12/1987
Male

7829 3172 7633

मेरा आधार, मेरी पहचान 17 MAY 2024

21

आधार
Shrawan Gupta
Shrawan Gupta
Advocate

भारत सरकार
Government of India

Dulal Deka
DOB : 01/01/1951
Male



Issue Date : 24



3702 3317 8308

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



Issue Date: 23/10/2020



Rajani Deka
DOB: 12/01/1962
Male

2371 0291 2989

17 MAY 2024

मेरा आधार, मेरी पहचान

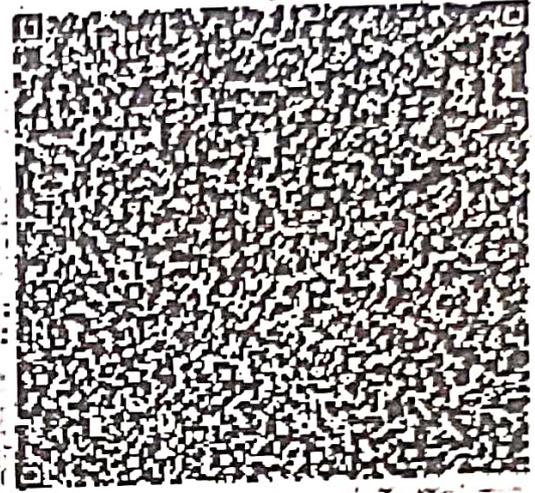
भारतीय विशिष्ट पहचान प्राधिकरण
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22



Shreegk
Sudhani Gupta
Advocate

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Assam, 782411



Print Date: 26/

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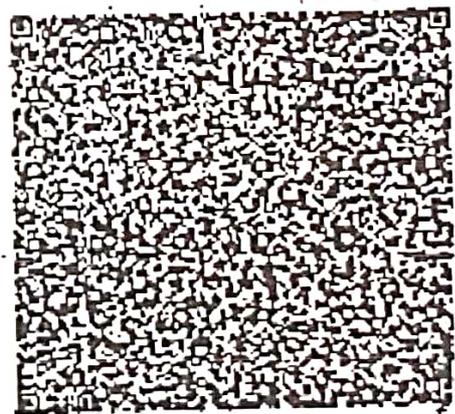


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Print Date: 31/10/2020

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2371 0291 2989

17 MAY 2024

1947

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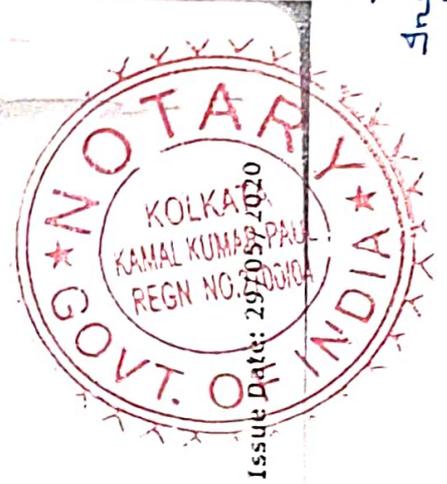
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भारत सरकार
GOVERNMENT OF INDIA



Jinti Deka
DOB: 01/01/1979
FEMALE
Mobile No:
9401529677



3335 8586 5714
VID : 9179 0014 5675 6203

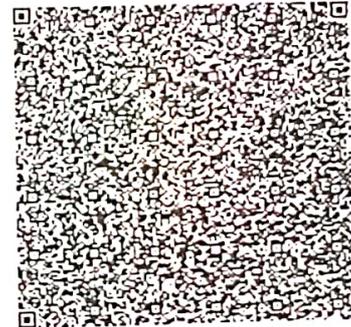
मेरा आधार , मेरी पहचान

Jinti Deka



भारतीय विशिष्ट पहचान प्राधिकरण
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17 MAY 2024

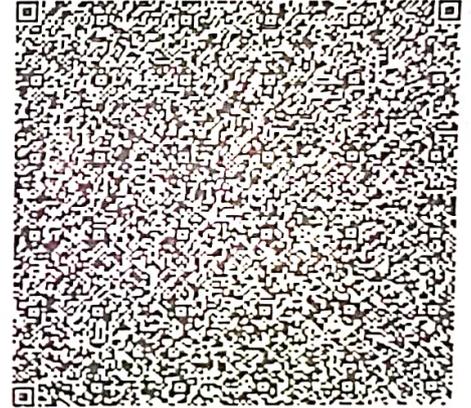
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भारतीय विशिष्ट पहचान प्राधिकरण

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17 MAY 2024



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Government of India

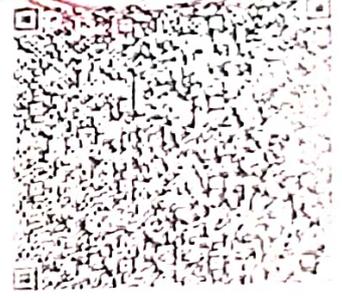
Manish Deka

DOB : 25/01/1997

Male



25
Shroongh,
Instrani Gupta
Advocate



3624 3781 1899

मेरा आधार, मेरी पहचान

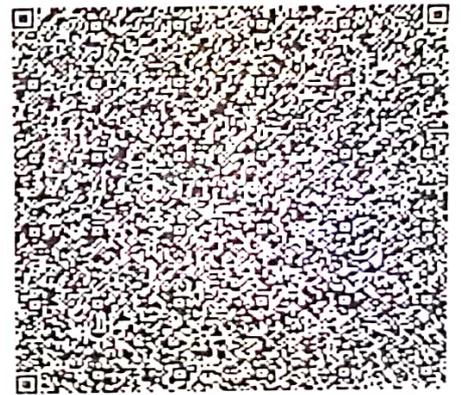
Manish Deka



भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

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Assam, 782411



3624 3781 1899



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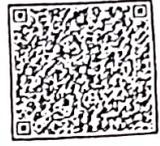
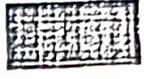
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OFFICE OF THE FOREST OFFICER, NAGAOON DIVISION :

Mahal PERMIT FOR MINOR MINERALS TO MMCA HOLDER

This permit is issued subject to the terms & conditions noted herein



Assam Schedule L (Part II) Form No. 14
 F.D. Form No. 24 (Revised 1940)
 Environment & Forest Department,
 Govt. of Assam
 Nagaon DIVISION

Permit No. B469969546 (Kisti No:1/8)
 MMCA Name:

Nakhula Boat Sand Permit Area No.3
 (Rev.. Portion) of 2022-24

Issued Date: 01-05-2023

Permit Valid Up to: 27-07-2023

North- Dimanuguri
 South- Bhaaghpur
 East- Bhaktagarin R.C.C Bridge
 West- Dungleban.

Name of MMCA HOLDER
 Contact No

Jugal Bharali
 7099864228

Address:

VIII.- Bojari, P. O.- Barpak, P. S.-
 Jagiroad, Dist.- Morigaon (Assam)
 Bojari
 Jagiroad 782411

Kisti Start date:

27-04-2023

Kisti end date:

27-07-2023

Particulars	Rev. Portion	2022-23	2023-24	2024-25	2025-26	2026-27	2027-28	2028-29	2029-30	Total
Nakhula Boat Sand Permit Area No.3 (Rev. Portion) of 2022-24	2,500.00	513750	513750	513750	513750	513750	513750	513750	513750	513750
Total Amount (Rs)										655,289.00

SIX LAKH FIFTY FIVE THOUSANDS TWO HUNDRED AND EIGHTY NINE RUPEES ONLY

Payment Component	Amount (Rs)	Due Date	Date of Payment	No. of Days Delayed	Penalty (%)	Total Penalty (Rs)	Total Amount (Rs)	Transaction No	Treasury/Slit/Chetan No. or A/C LET Ref
...	171250	27-04-2023	01-05-2023	0	0	0.00	171250	A101-GUP-2672435752772A	-
...	242500	27-04-2023	27-04-2023	0	0	0.00	242500	A101-GUP-2672435752772A	-
...	259400	27-04-2023	01-05-2023	0	0	0.00	259400	A101-GUP-2672435752772A	-
...	242500	27-04-2023	01-05-2023	0	0	0.00	242500	A101-GUP-2672435752772A	-
...	111250	27-04-2023	01-05-2023	0	0	0.00	111250	A101-GUP-2672435752772A	-
...	111250	27-04-2023	01-05-2023	0	0	0.00	111250	A101-GUP-2672435752772A	-
...	82500	27-04-2023	01-05-2023	0	0	0.00	82500	...	202140301173
...	42500	27-04-2023	01-05-2023	0	0	0.00	42500	...	-
...	242500	27-04-2023	27-04-2023	0	0	0.00	242500	...	-
...	242500	27-04-2023	27-04-2023	0	0	0.00	242500	...	-
...	111250	27-04-2023	27-04-2023	0	0	0.00	111250	...	-
...	242500	27-04-2023	27-04-2023	0	0	0.00	242500	...	-

CONDITIONS UNDER WHICH THIS PERMIT IS ISSUED

- This permit is electronically generated & digitally signed. Therefore this document does not require physical/Manual as per IT Act 2000 amended from time to time.
- This permit should be in the possession of MMCA Holder/Contractor / Palladar & is meant to be produced whenever called upon to do so by forest officials for verification.
- Any royalty paid for issuance of this permit should lapse unless an application for the extension of this permit has been made to the divisional forest officer within one month from the date of expiry and the Divisional Forest Officer shall exercise his discretion regarding granting of an extension which may not exceed a future period of three months after realisation of an extension fee not exceeding 25 percent of the royalty of that kisti period on the Minor Minerals to be mined under the permit.
- The extension of the permit may be granted on Quarterly / Yearly basis and subsequent kists will be applicable only after completing 3 / 12 months for the specified Quarter / Year for which kisti has been already paid. Extension may be granted for 2 times.
- This permit is liable to be cancelled not withstanding any other penalties incurred by the permit holder under the Assam Forest Regulation or Rules made there under.

Issuing Authority
 Rabin Kumar Baishya, Range Officer
 Nagaon Forest Division

I understand and accept the above terms & conditions.
 Jugal Bharali



NT18W126086E4443/1682913412

Digitally signed by

Signor: RABIN KUMAR BAISHYA
 Date: Monday, May 1, 2023 9:27 AM





भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 25 जुलाई, 2018

का.आ. 3611(अ).—भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) प्रकाशित की गई थी, जिसके द्वारा पूर्व पर्यावरण निकासी के संबंध में निदेश जारी किए गए हैं ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में उक्त अधिसूचना को का.आ. 141(अ) तारीख 15 जनवरी, 2016 द्वारा संशोधित किया है, जिसमें गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की प्रक्रिया को विहित किया गया है ;

और रांची स्थित माननीय झारखंड उच्च न्यायालय ने 2015 की रिट याचिका (पीआईएल) संख्या 1806, स्वप्रेरणा बनाम झारखंड राज्य एवं अन्य के मामले में रिट याचिका (पीआईएल) सं. 2013 की 290, हेमंत कुमार शिल्कारवर बनाम झारखंड राज्य एवं अन्य के मामले में, अन्य बातों के साथ, तारीख 11 अप्रैल, 2018 और 19 जून, 2018 के आदेश में बालू और रेत से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने या बालू और रेत से भिन्न गौण खनिजों की जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए शक्तियों का प्रत्यायोजन करने के लिए राज्य सरकार और/या जिला पर्यावरण मंडात निर्धारण प्राधिकरण और जिला विशेषज्ञ मूल्यांकन समिति को निदेश दिया है ;

और केंद्रीय सरकार लोक हित में पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना देने की अपेक्षा से अभिमुक्ति प्रदान करती है ;

और केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात् :-



Through
Indrani Gupta
—Advocate—

उक्त अधिसूचना में परिशिष्ट 10 के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-

***परिशिष्ट 10**

[पैरा 7 (iii) (क) देखें]

1. बालू खनन या नदी तल खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए प्रक्रिया

जिला सर्वेक्षण रिपोर्ट तैयार करने का मुख्य उद्देश्य (भरणीय बालू खनन के लिए मार्गदर्शक सिद्धांतों के अनुसार) निम्नलिखित को सुनिश्चित करना है :-

उत्खनन या जमाव के क्षेत्रों की पहचान, जहां खनन को अनुज्ञात किया जा सकता है ; और भूक्षयण के क्षेत्रों की पहचान तथा अवसंरचना ढांचों और प्रतिष्ठापनों से निकटता जहां खनन को प्रतिपिद्ध किया जाना चाहिए और भराई की वार्षिक दर की गणना तथा उस क्षेत्र में खनन के पश्चात् भराई के लिए समय को अनुज्ञात करना ।

रिपोर्ट के निम्नलिखित संघटक होंगे :

- (1) प्रस्तावना ;
- (2) जिले में खनन कार्यकलापों का विहंगावलोकन ;
- (3) अवस्थिति क्षेत्र और वैधता की अवधि सहित जिले में खनन पट्टों की सूची ;
- (4) पिछले तीन वर्ष में प्राप्त स्वामिस्व या राजस्व के व्यौरे ;
- (5) पिछले तीन वर्ष के दौरान बालू या रेत या गौण खनिज के उत्पादन के व्यौरे ;
- (6) जिले की नदियों में तलछट के जमा होने की प्रक्रिया ;
- (7) जिले का साधारण प्रोफाइल ;
- (8) जिले में भू उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि ;
- (9) जिले की भूगर्भीय स्थिति ;
- (10) मासवार वर्षा ;
- (11) भूगर्भ और खनीज संपदा ।

पूर्वोक्त के अतिरिक्त रिपोर्ट में निम्नलिखित अंतर्विष्ट होंगे :

- (क) जिलावार नदी या धारा और अन्य रेत के स्रोत के व्यौरे ;
- (ख) जिलावार रेत या कंकड़ या समग्र संसाधनों की उपलब्धता ;
- (ग) जिलावार विद्यमान रेत के खनन पट्टों के व्यौरे और समग्र ।

जिला पर्यावरण संघात निर्धारण प्राधिकरण द्वारा भूविज्ञान विभाग या सिंचाई विभाग या वन विभाग या लोक निर्माण विभाग या भू-जल बोर्ड या सुदूर संवेदन विभाग या खनन विभाग आदि की महायता से जिले में सर्वेक्षण किया जाएगा ।

मुख्य नदियों के विवरण सहित निकासी प्रणाली

क्रम सं.	नदी का नाम	निष्कासन क्षेत्र (वर्ग किलोमीटर)	जिले में प्रतिशत निष्कासित क्षेत्र
(1)			
(2)			

महत्वपूर्ण नदियों और धाराओं की मुख्य विशेषताएं :

क्रम सं.	नदी या धारा का नाम	जिले में कुल लंबाई (किलोमीटर में)	उद्भव का स्थान	उद्भव के स्थान पर ऊंचाई
(1)				
(2)				



Shrawan
Shankari Gupta
Advocate

खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (किलोमीटर में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज क्षमता (मीट्रिक टन में) (कुल खनिज क्षमता का 60 प्रतिशत)

Through
 Indian
 - Advocate

खनिज क्षमता

वोल्डर (मीट्रिक टन)	रेत (मीट्रिक टन)	वालू (मीट्रिक टन)	कुल खनन योग्य खनिज क्षमता (मीट्रिक टन)

वार्षिक जमाव

क्रम सं.	नदी या धारा	खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (किलोमीटर में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज क्षमता (मीट्रिक टन में) (कुल खनिज क्षमता का 60 प्रतिशत)
(1)						
(2)						
जिले के लिए योग						

उप प्रभागीय समिति, जो (i) उप प्रभागीय मजिस्ट्रेट (ii) निम्नलिखित विभागों के अधिकारियों (क) सिंचाई विभाग (ख) राज्य प्रदूषण नियंत्रण बोर्ड या समिति (ग) वन विभाग (घ) भू-विज्ञान या खनन अधिकारी से मिलकर बनेगी, खनन के लिए उपयुक्तता या खनन को प्रतिषिद्ध करने के लिए प्रत्येक स्थान का, जिसके लिए पर्यावरण निकासी का आवेदन किया गया है, भ्रमण करेगी।

खनन क्षमता की संगणना करने के लिए अंगीकृत विधि :

खनन क्षमता की संगणना स्थान की जांच और नदी या धारा के आवाह क्षेत्र के भू-विज्ञान के आधार पर की जाएगी। स्थल स्थिति और अवस्थिति, खनन योग्य खनिजों को परिभाषित किया जाएगा। किसी नदी या धारा में खनिजों के खनन का विनिश्चय भू-आकृति विज्ञान और अन्य कारकों के आधार पर किया जा सकता है, यह किसी विशिष्ट नदी या धारा के क्षेत्र का 50 से 60 प्रतिशत हो सकता है। उदाहरणार्थ कुछ पहाड़ी राज्यों में खनिज संघटक, जैसे वोल्डर, नदी में उत्पन्न रेत, वालू को एक मीटर तक संसाधन खनिज माना जाता है। अन्य संघटक जैसे क्ले और तलछट को किसी विशिष्ट नदी या धारा की खनिज क्षमता की संगणना करते समय अपशिष्ट माना जाता है।

जिला सर्वेक्षण रिपोर्ट जिले में तैयार की जाएगी और उसके प्रारूप को पब्लिक डोमेन में कलेक्टर के कार्यालय में



उसकी एक प्रति रखकर रखा जाएगा तथा उसे 21 दिन के लिए जिले की वेबसाइट पर भी पोस्ट किया जाएगा। प्राप्त टिप्पणियों पर विचार किया जाएगा तथा यदि सही पाया जाता है तो जिला पर्यावरण संघात निर्धारण प्राधिकरण द्वारा छह मास के भीतर तैयार की जाने वाली अंतिम रिपोर्ट में उसे सम्मिलित किया जाएगा।

जिला सर्वेक्षण रिपोर्ट पर्यावरण निकासी, रिपोर्टों और मूल्यांकन परियोजनाओं को तैयार करने का आधार बनेगी। रिपोर्ट को प्रत्येक पांच वर्ष में एक बार अद्यतन किया जाएगा।

II. बालू खनन या नदी तल खनन से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की प्रक्रिया

जिला सर्वेक्षण रिपोर्ट को जिले में प्रत्येक गौण खनिज के लिए पृथक् रूप से तैयार किया जाएगा और उसके ड्राफ्ट को पब्लिक डोमेन में कलेक्टर के कार्यालय में उसकी एक प्रति रखकर रखा जाएगा तथा उसे 21 दिन के लिए जिले की वेबसाइट पर भी पोस्ट किया जाएगा। प्राप्त टिप्पणियों पर विचार किया जाएगा तथा यदि सही पाया जाता है तो जिला पर्यावरण संघात निर्धारण प्राधिकरण द्वारा छह मास के भीतर तैयार की जाने वाली अंतिम रिपोर्ट में उसे सम्मिलित किया जाएगा।

बालू खनन या नदी तल खनन से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट नीचे वर्णित संघटकों के अनुसार होगी :-

बालू खनन या नदी तल खनन से भिन्न गौण खनिजों के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने का प्रारूप

- (1) प्रस्तावना ;
- (2) जिले में खनन कार्यकलापों का विहंगावलोकन ;
- (3) जिले का साधारण प्रोफाइल ;
- (4) जिले की भूगर्भीय स्थिति ;
- (5) सिंचाई निष्कासन पैटर्न ;
- (6) जिले में भू उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि ;
- (7) जिले में सतह जल और भूमिगत जल का परिदृश्य ;
- (8) जिले में वर्षा वृत्ति और जलवायु स्थिति ;
- (9) निम्नलिखित प्रारूप के अनुसार जिले में खनन पट्टों के व्यौरे :-

क्रम सं.	खनिज का नाम	पट्टेदार का नाम	पट्टेदार का नाम और संपर्क संख्या	खनन पट्टा अनुदान आदेश संख्या एवं तारीख	खनन पट्टे का क्षेत्र (हेक्टेयर में)	खनन पट्टे की अवधि (प्रारंभिक)		खनन पट्टे की अवधि (पहला/दूसरा नवीकरण)	
						से	तक	से	तक
1	2	3	4	5	6	7	8	9	10

खनन प्रचालन के प्रारंभ होने की तारीख	प्रास्थिति (कार्यशील/गैर-कार्यशील परेपण आदि के लिए स्थायी रूप से कार्यशील)	कैप्टिव/गैर-कैप्टिव	पर्यावरणीय निकासी अभिप्राप्त (हां/नहीं) यदि हां तो पर्यावरण निकासी अनुदत्त करने की तारीख सहित पत्र संख्या	खनन पट्टे की अवस्थिति एवं (अक्षांश देशांतर)	खनन की विधि (खुली/भूमिगत)
11	12	13	14	15	16



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Advocate

- (10) पिछले तीन वर्ष के दौरान प्राप्त स्वामिस्य या राजस्य
 (11) पिछले तीन वर्ष के दौरान उत्पादन किए गए गौण खनिज के व्यौरे
 (12) जिले का खनिज मानचित्र
 (13) निम्नलिखित प्ररूप के अनुसार जिले में आशय पत्र के धारकों की उमकी वैधता महित सूची :-

क्रम सं.	खनिज का नाम	पट्टेदार का नाम	आशय पत्र धारक का पता एवं संपर्क संख्या	आशय पत्र आदेश की संख्या एवं तारीख	आवंटित किए जाने वाले खनन पट्टे का क्षेत्र	आशय पत्र की वैधता	उपयोग (कैप्टिव/ गैर-कैप्टिव)	खनन पट्टे की अवस्थिति (अक्षांश एवं देशांतर)
1	2	3	4	5	6	7	8	9

- (14) जिले में उपलब्ध कुल खनिज भंडार ;
 (15) जिले में उपलब्ध खनिज की ब्गालिटी / ग्रेड ;
 (16) खनिज का उपयोग ;
 (17) पिछले तीन वर्षों के दौरान खनिज की मांग और पूर्ति ;
 (18) जिले के मानचित्र पर चिह्नांकित खनिज पट्टे ;
 (19) उस क्षेत्र के व्यौरे, जहां खनिज पट्टों का समूह है, अर्थात् खनिज पट्टों की संख्या, अवस्थिति (अक्षांश और देशांतर) ;
 (20) जिले में पारिस्थितिकी संवेदनशील क्षेत्र, यदि कोई हो ;
 (21) पर्यावरण (वायु, जल, ध्वनि, मृदा, वनस्पति और प्राणी, भू-उपयोग, कृषि, वन आदि) पर खनन कार्यकलाप का संघात ;
 (22) पर्यावरण पर खनन संघात को कम करने के लिए उपचारात्मक उपाय ;
 (23) खनन किए गए क्षेत्र को पुनः प्राप्त करना (जिले में नियमों और विनियम, प्रस्तावित पुनः प्राप्ति योजना के अनुसार) सर्वोत्तम व्यवहार को पहले ही कार्यान्वित किया गया है ;
 (24) जोखिम निर्धारण एवं आपदा प्रबंधन योजना ;
 (25) जिले में व्यवसायिक सुरक्षा मुद्दों के व्यौरे (सिलिकोसिस एवं तपेदिक के रोगियों के पिछले पांच वर्ष के डाटा को प्रस्तुत करने की आवश्यकता है) ;
 (26) जिले में पहले ही अनुदत्त पट्टों के संबंध में पौधा रोपण और हरित पट्टी विकास ;
 (27) कोई अन्य सूचना ।

जिला पर्यावरण संघात निर्धारण प्राधिकरण (डीईआईए) जिले में गौण खनिज की किस्म की प्रकृति के आधार पर संबंधित राज्य सरकार के खनिज और भू-विज्ञान विभाग के परामर्श से जिला सर्वेक्षण रिपोर्ट में अतिरिक्त मानकों को सम्मिलित कर सकेगी ।

जिला सर्वेक्षण रिपोर्ट पर्यावरणीय निकासी, रिपोर्टों को तैयार करने और परियोजनाओं के मूल्यांकन के लिए आधार होगी । रिपोर्ट को प्रत्येक पांच वर्ष में एक बार अद्यतन किया जाएगा ।"

[फा. सं. एल-11011/26/2018-आईए-II(एम)]

ज्ञानेश भारती, संयुक्त सचिव



Through
 Indrani Gupta
 Advocate

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में सं. का.आ. 1533(अ) तारीख 14 सितंबर 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् उसे निम्नानुसार संशोधित किया गया :-

1. का. आ. 1949 (अ), तारीख 13 नवंबर, 2006;
2. का. आ. 1737 (अ), तारीख 11 अक्टूबर, 2007;
3. का. आ. 3067 (अ), तारीख 1 दिसंबर, 2009;
4. का. आ. 695 (अ), तारीख 4 अप्रैल, 2011;
5. का. आ. 156 (अ), तारीख 25 जनवरी, 2012;
6. का. आ. 2896 (अ), तारीख 13 दिसंबर, 2012;
7. का. आ. 674 (अ), तारीख 13 मार्च, 2013;
8. का. आ. 2204 (अ), तारीख 19 जुलाई 2013;
9. का. आ. 2555 (अ), तारीख 21 अगस्त, 2013 ;
10. का. आ. 2559 (अ), तारीख 22 अगस्त, 2013;
11. का. आ. 2731 (अ), तारीख 9 सितंबर, 2013;
12. का. आ. 562 (अ), तारीख 26 फरवरी, 2014;
13. का. आ. 637 (अ), तारीख 28 फरवरी, 2014;
14. का. आ. 1599 (अ), तारीख 25 जून, 2014;
15. का. आ. 2601 (अ), तारीख 7 अक्टूबर, 2014;
16. का. आ. 2600 (अ), तारीख 9 अक्टूबर, 2014;
17. का. आ. 3252 (अ), तारीख 22 दिसंबर, 2014;
18. का. आ. 382 (अ), तारीख 3 फरवरी, 2015;
19. का. आ. 811 (अ), तारीख 23 मार्च, 2015;
20. का. आ. 996 (अ), तारीख 10 अप्रैल, 2015;
21. का. आ. 1142 (अ), तारीख 17 अप्रैल, 2015;
22. का. आ. 1141 (अ), तारीख 29 अप्रैल, 2015;
23. का. आ. 1834 (अ), तारीख 6 जुलाई, 2015;
24. का. आ. 2571 (अ), तारीख 31 अगस्त, 2015;
25. का. आ. 2572 (अ), तारीख 14 सितंबर, 2015;
26. का. आ. 141 (अ), तारीख 15 जनवरी, 2016;
27. का. आ. 648 (अ), तारीख 3 मार्च, 2016;
28. का. आ. 2269 (अ) तारीख 1 जुलाई, 2016;
29. का. आ. 2944 (अ), तारीख 14 सितंबर, 2016;
30. का. आ. 3518 (अ) तारीख 23 नवंबर 2016;
31. का. आ. 3999 दिसंबर (अ) तारीख 9 दिसंबर, 2016; और
32. का. आ. 4241 (अ) तारीख 30 दिसंबर, 2016

Through
Indrani Gupta
Advocate



**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 25th July, 2018

S.O. 3611(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forest issued *vide* number S.O. 1533(E), dated the 14th September, 2006 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) (hereinafter referred to as the said notification) directions have been given regarding the prior environmental clearance:

And whereas, the Ministry of Environment, Forest and Climate Change has amended the said Notification *vide* S.O. 141 (E) dated 15th January, 2016 wherein the procedure for preparation of District Survey Report for minor mineral has been prescribed;

And whereas, the Hon'ble High Court of Jharkhand at Ranchi in its orders dated the 11th April, 2018 and 19th June, 2018 in W.P. (PIL) No. 1806 of 2015, in the matter of Court on its Own Motion Versus the State of Jharkhand & Others with W.P. (PIL) No. 290 of 2013, in the matter of Hemant Kumar Shilkarwar Versus the State of Jharkhand & Others, has *inter-alia* directed the preparation of District Survey Report for minor minerals other than Sand and Bajri or delegation of the powers for preparation of format of District Survey Report of minor minerals other than sand and bajri to the State Government and/or District Environment Impact Assessment Authority and District Expert Appraisal Committee;

And whereas, the Central Government hereby in the public interest dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the Environment Protection Rules, 1986,

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the erstwhile Ministry of Environment and Forests *vide* number S.O. 1533(E), dated the 14th September, 2006, namely: -

In the said notification, for Appendix X, the following shall be substituted, namely: -

“APPENDIX - X

[See paragraph 7 (iii) (a)]

**I. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT FOR SAND
MINING OR RIVER BED MINING**

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following: -

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

- (1) Introduction;
- (2) overview of Mining Activity in the District;
- (3) the List of Mining Leases in the District with location, area and period of validity;
- (4) details of Royalty or Revenue received in last three years;
- (5) detail of Production of Sand or Bajri or minor mineral in last three years;
- (6) process of Deposition of Sediments in the rivers of the District;
- (7) general Profile of the District;
- (8) land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.;
- (9) physiography of the District;



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- (10) rainfall: month-wise;
 (11) geology and Mineral Wealth.

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source;
 (b) District wise availability of sand or gravel or aggregate resources;
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the District Environment Impact Assessment Authority with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District
(1)			
(2)			

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin
(1)				
(2)				

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

Through
 Shri. S. S. Gupta
 — Advocate



S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
(1)						
(2)						
Total for the District						

A Sub-Divisional Committee comprising of (i) Sub-Divisional Magistrate, (ii) Officers from (a) Irrigation department, (b) State Pollution Control Board or Committee, (c) Forest department, (d) Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of mineable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For Example, in some hill States mineral constituents like boulders, river born Bajri, sand up to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared in the district and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on the district's website for twenty-one days. The comments received shall be considered and if found correct, shall be incorporated in the final Report to be finalised within six months by the District Environment Impact Assessment Authority.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

II. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT OF MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty-one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report for minor minerals other than sand mining or River bed mining shall be as per structure mentioned below: -

FORMAT FOR PREPARATION OF DISTRICT SURVEY REPORT FOR MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING

- (1) Introduction;
- (2) overview of Mining Activity in the District;
- (3) general Profile of the District;
- (4) geology of the District;
- (5) drainage of Irrigation pattern;
- (6) land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc.;
- (7) surface Water and Ground Water scenario of the district;



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- (8) rainfall of the district and climatic condition;
- (9) details of the mining leases in the District as per the following format :-

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of Lessee	Mining lease Grant Order No. & date	Area of Mining lease (ha)	Period of Mining lease (Initial)		Period of Mining lease (1 st /2 nd ...renewal)	
						From	To	Form	To
1	2	3	4	5	6	7	8	9	10

Date of commencement of Mining Operation	Status (Working/Non-Working/Temp. Working for dispatch etc.)	Captive/ Non-Captive	Obtained Environmental Clearance (Yes/No), If Yes Letter No with date of grant of EC.	Location of the Mining lease (Latitude & Longitude)	Method of Mining (Opencast/Underground)
11	12	13	14	15	16

- (10) details of Royalty or Revenue received in last three years;
- (11) details of Production of Minor Mineral in last three years;
- (12) mineral Map of the District;
- (13) list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format :-
- (14) total Mineral Reserve available in the District;

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of Letter of Intent Holder	Letter of Intent Grant Order No. & date	Area of Mining lease to be allotted	Validity of Lol	Use (Captive/ Non-Captive)	Location of the Mining lease (Latitude & Longitude)
1	2	3	4	5	6	7	8	9

- (15) quality /Grade of Mineral available in the District;
- (16) use of Mineral;
- (17) demand and Supply of the Mineral in the last three years;
- (18) mining leases marked on the map of the district;
- (19) details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude);
- (20) details of Eco-Sensitive Area, if any, in the District;



- (21) impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity;
- (22) remedial Measures to mitigate the impact of mining on the Environment;
- (23) reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan);
- (24) risk Assessment & Disaster Management Plan;
- (25) details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted);
- (26) plantation and Green Belt development in respect of leases already granted in the District;
- (27) any other information.

The District Environment Impact Assessment Authority (DEIAA) based on the nature and type of minor mineral in the District may include the additional parameters in the District Survey Report in consultation with the Department of Mines and Geology of the concerned State Government.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years”;

[F.No. L-11011/26/2018-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended by :-

1. S.O. 1949 (E), dated the 13th November, 2006;
2. S.O. 1737 (E), dated the 11th October, 2007;
3. S.O. 3067 (E), dated the 1st December, 2009;
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15. S.O. 2601 (E), dated the 7th October, 2014;
16. S.O. 2600 (E), dated the 9th October, 2014;
17. S.O. 3252 (E), dated the 22nd December, 2014;
18. S.O. 382 (E), dated the 3rd February, 2015;
19. S.O. 811 (E), dated the 23rd March, 2015;
20. S.O. 996 (E), dated the 10th April, 2015;



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21. S.O. 1142 (E), dated the 17th April, 2015;
22. S.O. 1141 (E), dated the 29th April, 2015;
23. S.O. 1834 (E), dated the 6th July, 2015;
24. S.O. 2571 (E), dated the 31st August, 2015;
25. S.O. 2572 (E), dated the 14th September, 2015;
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28. S.O. 2269 (E) dated the 1st July, 2016;
29. S.O. 2944 (E) dated the 14th September, 2016;
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31. S.O. 3999 (E) dated the 9th December, 2016; and
32. S.O. 4241 (E) dated the 30th December, 2016.

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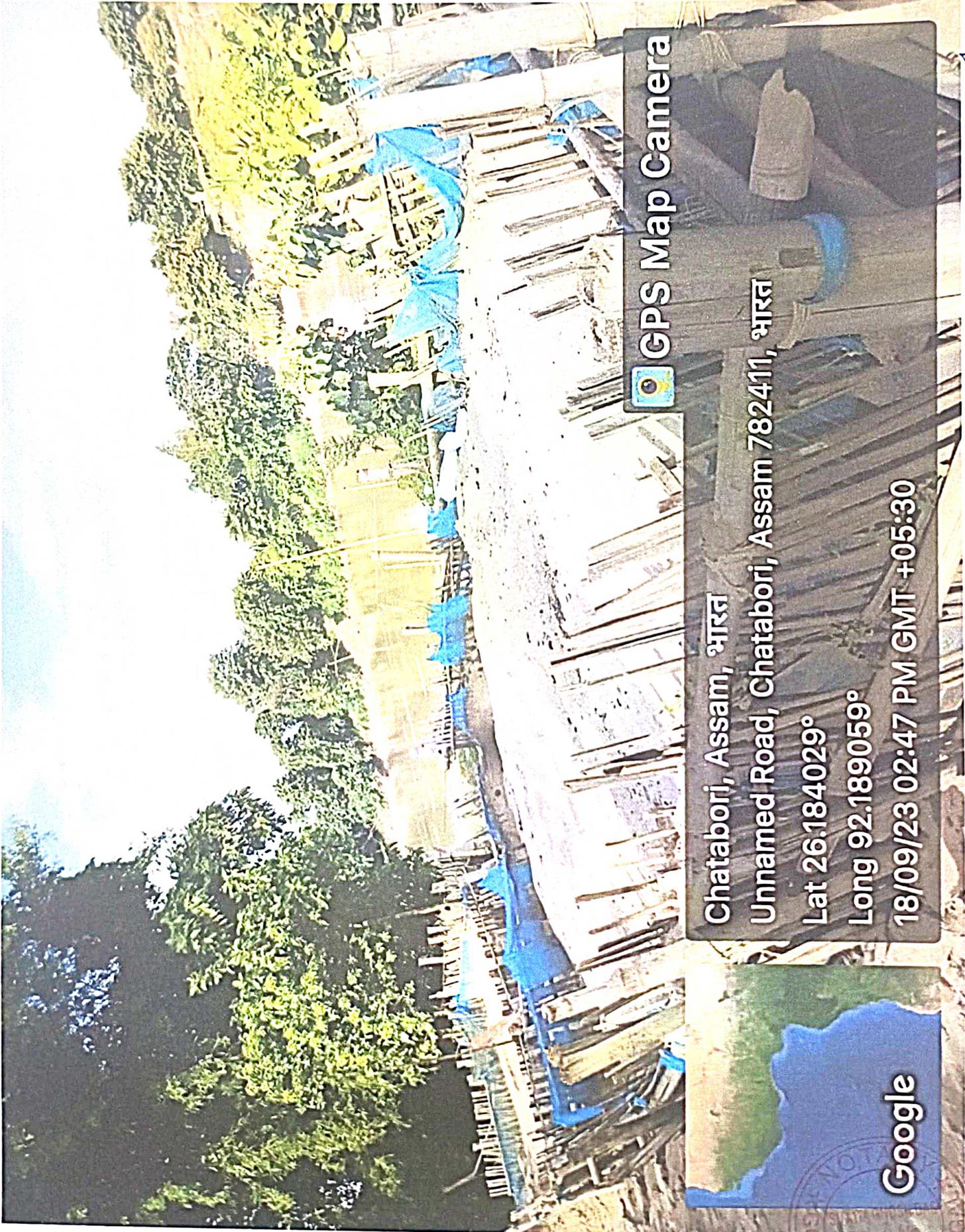




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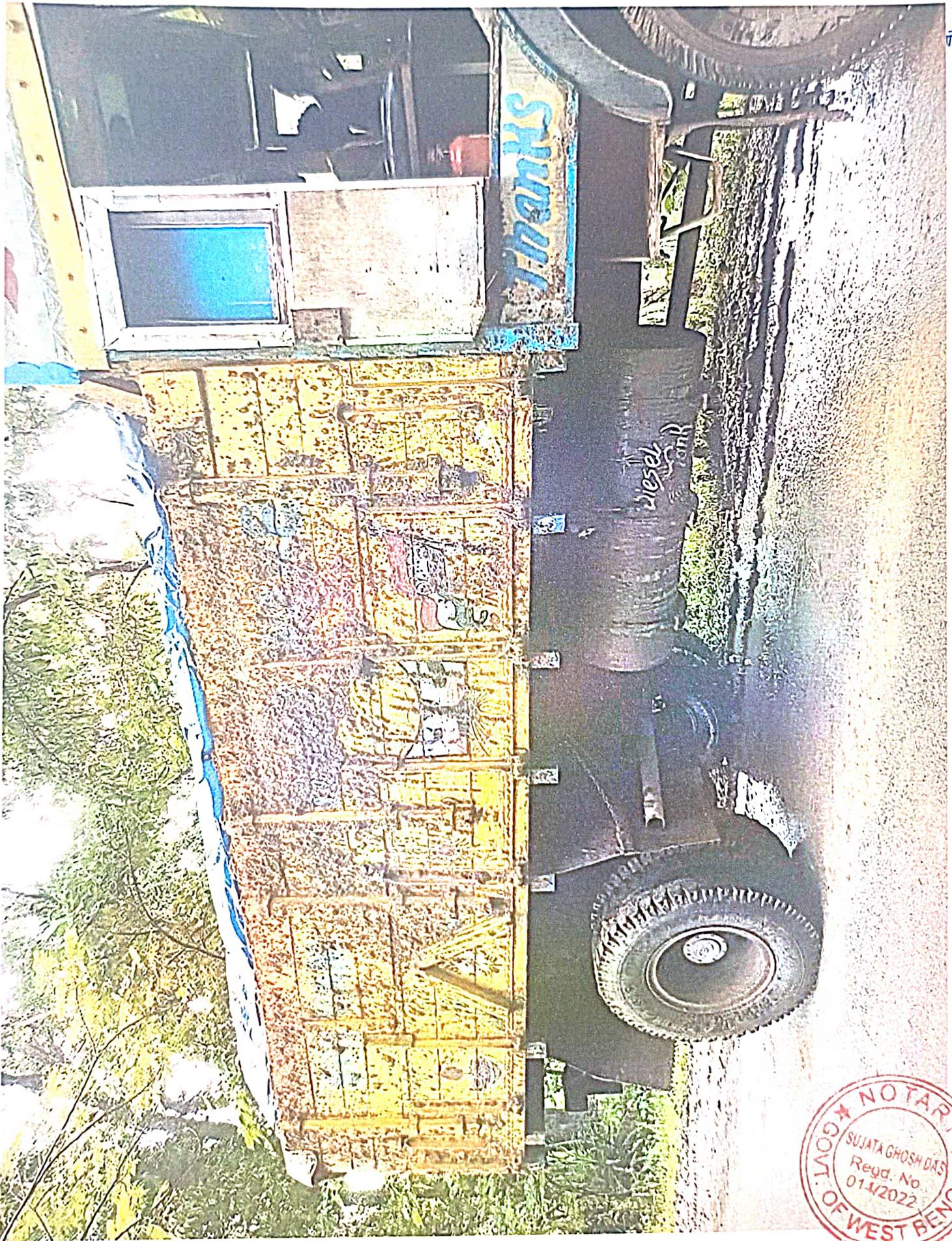
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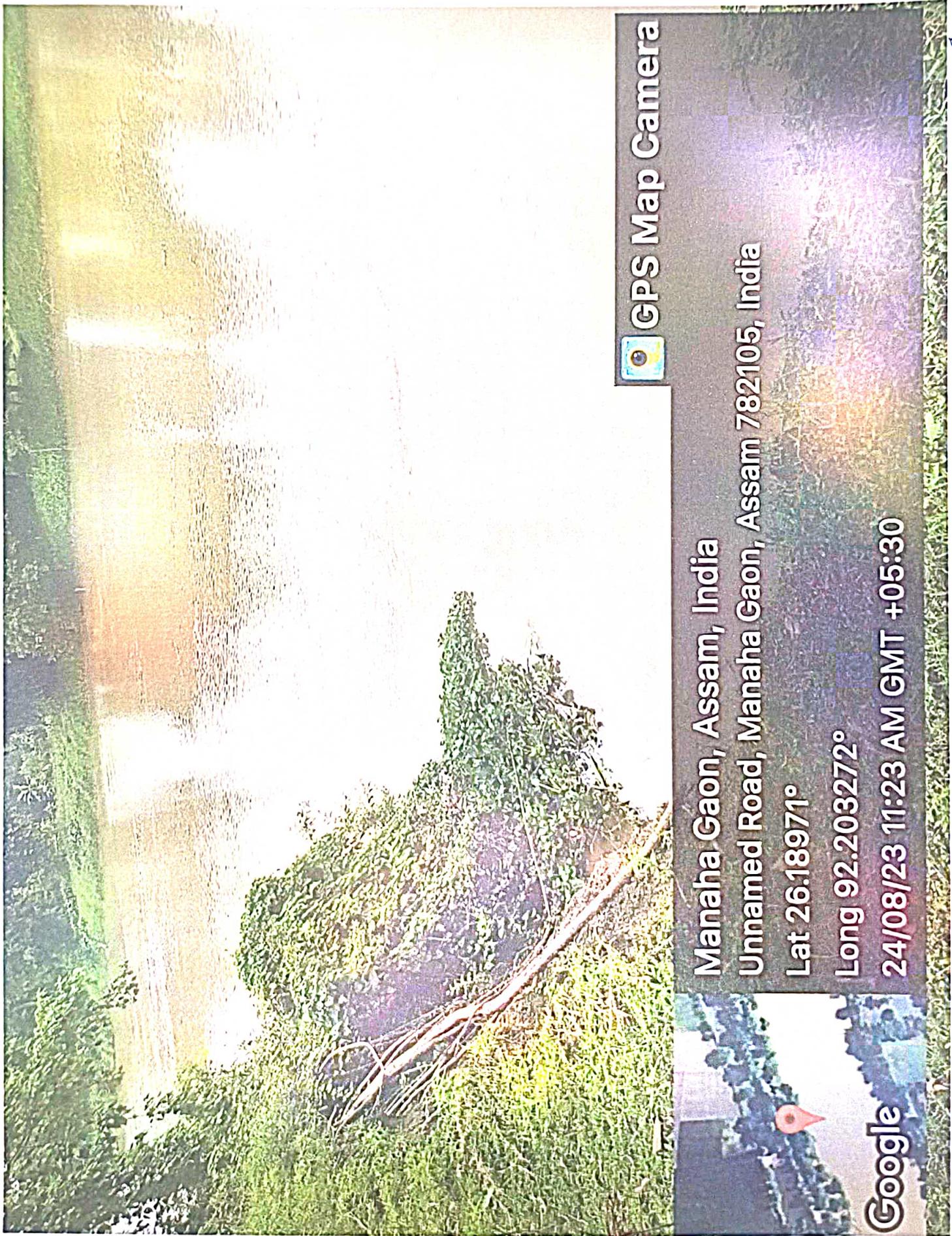
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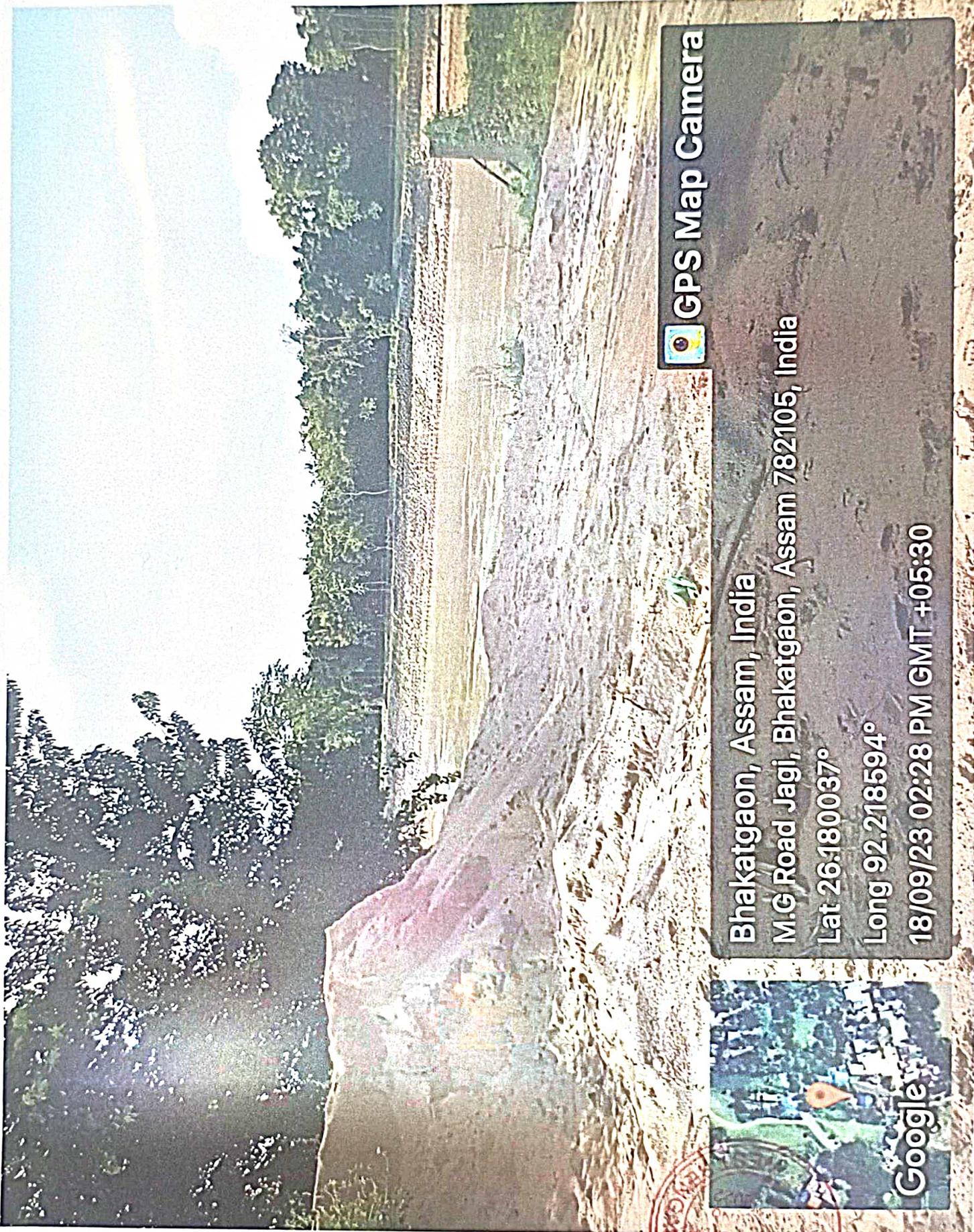
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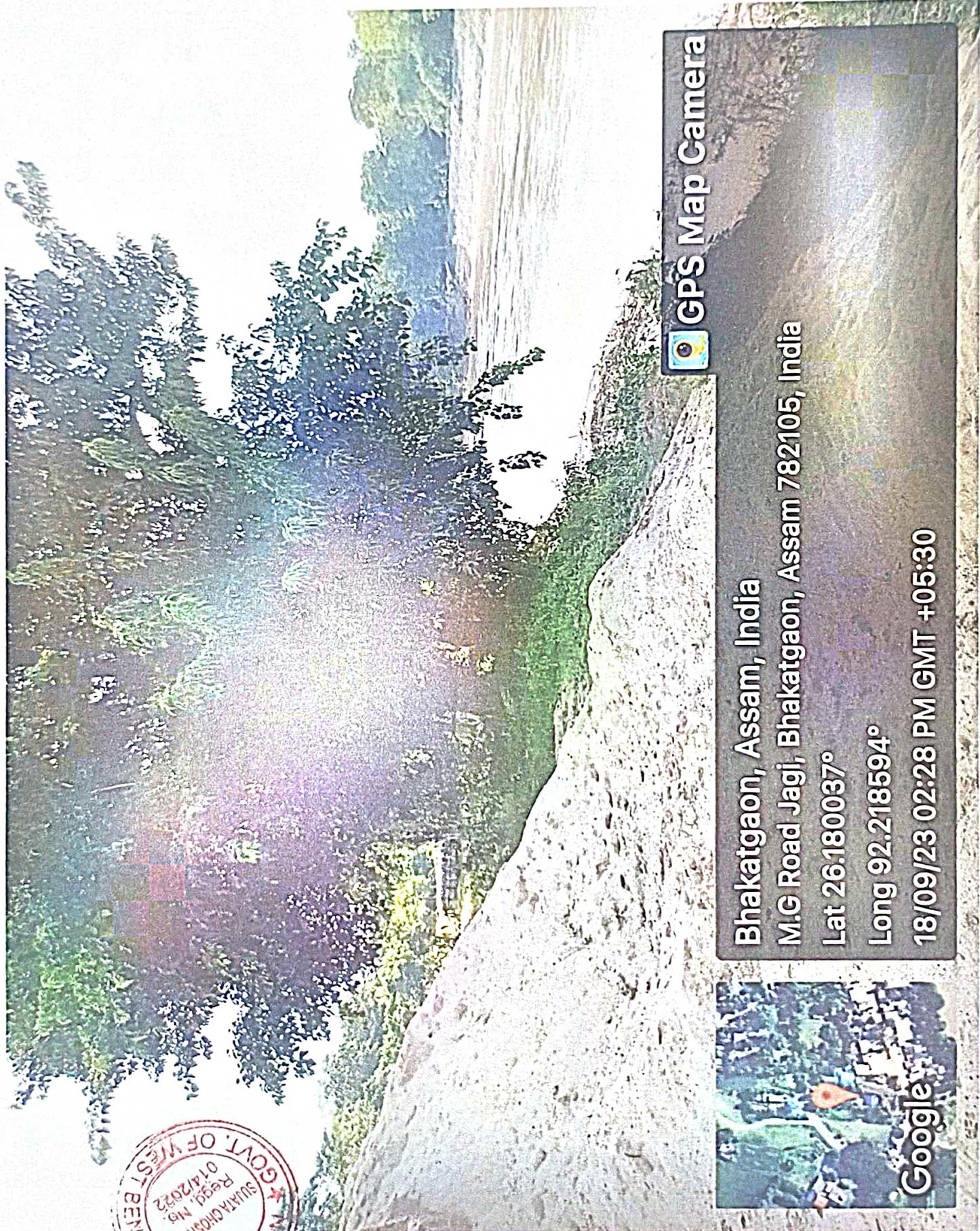


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— Advocate.

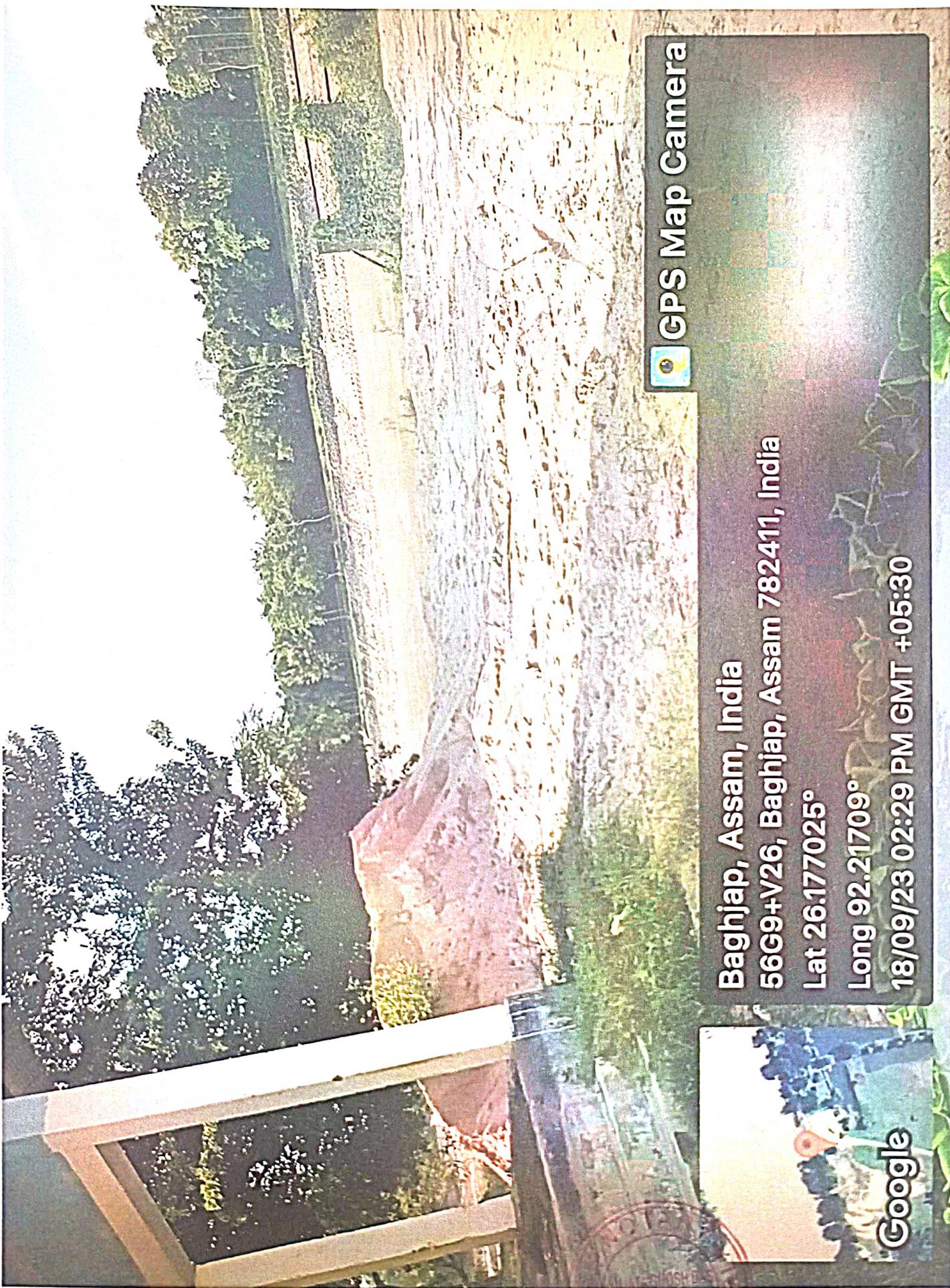


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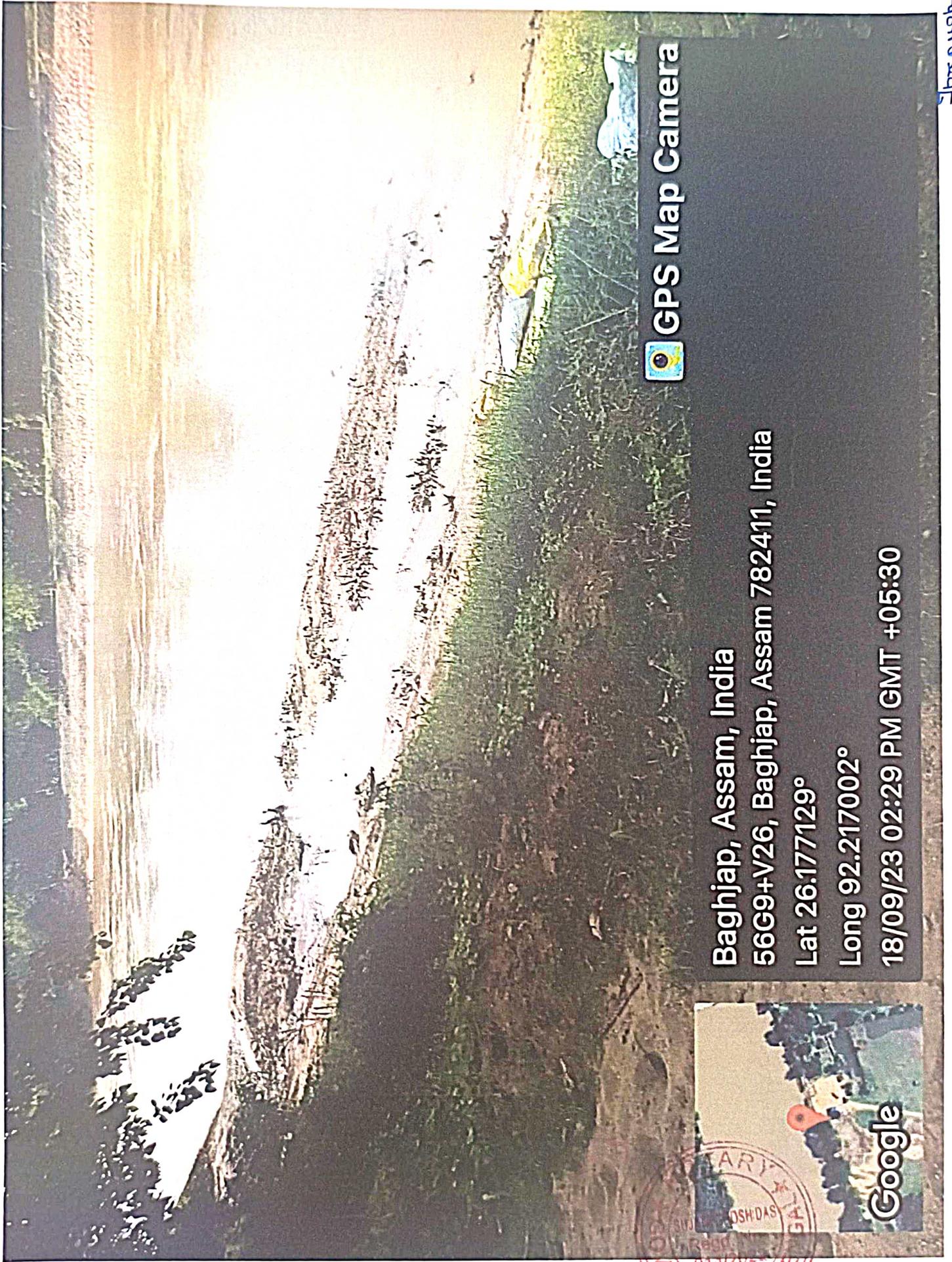


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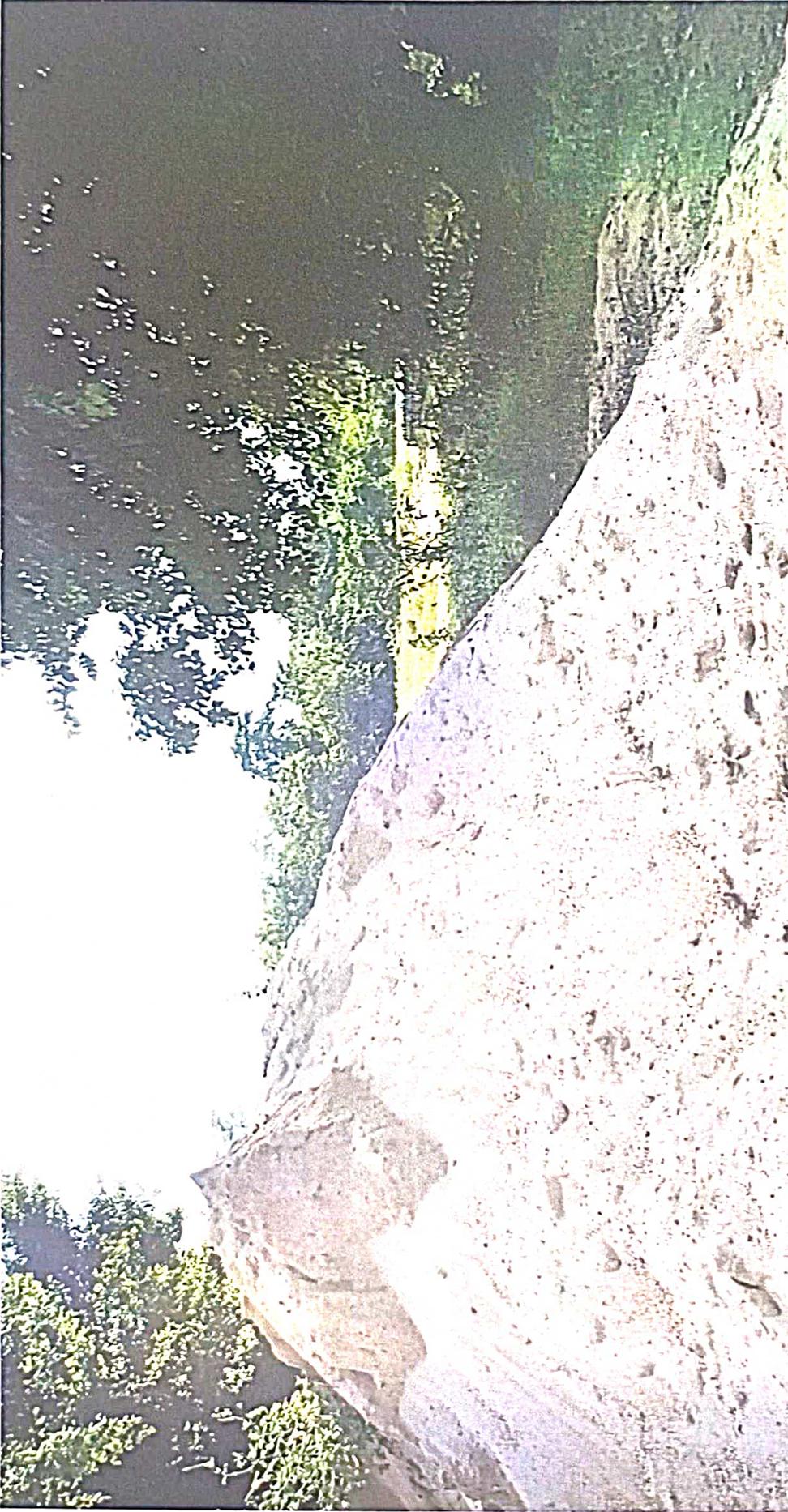
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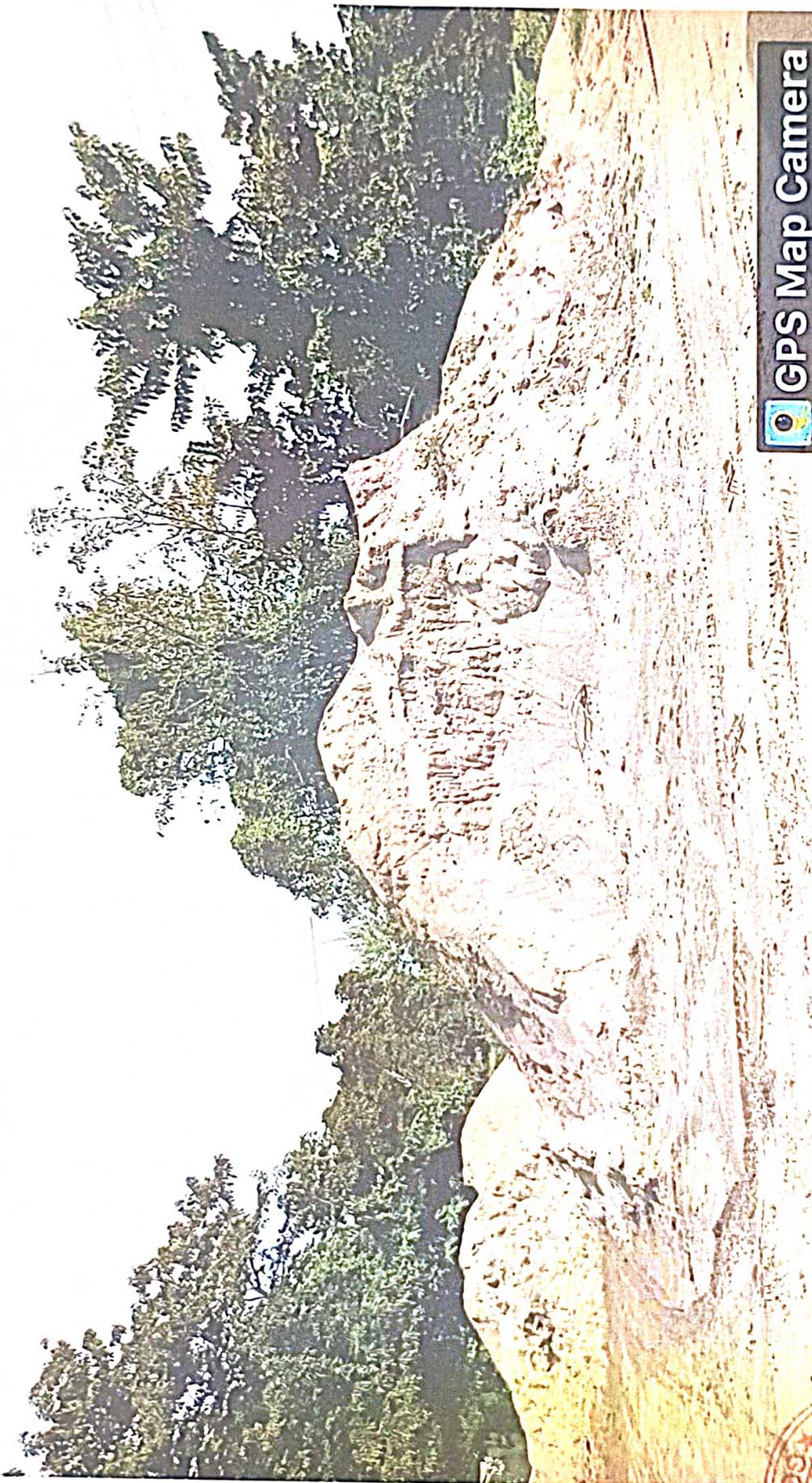




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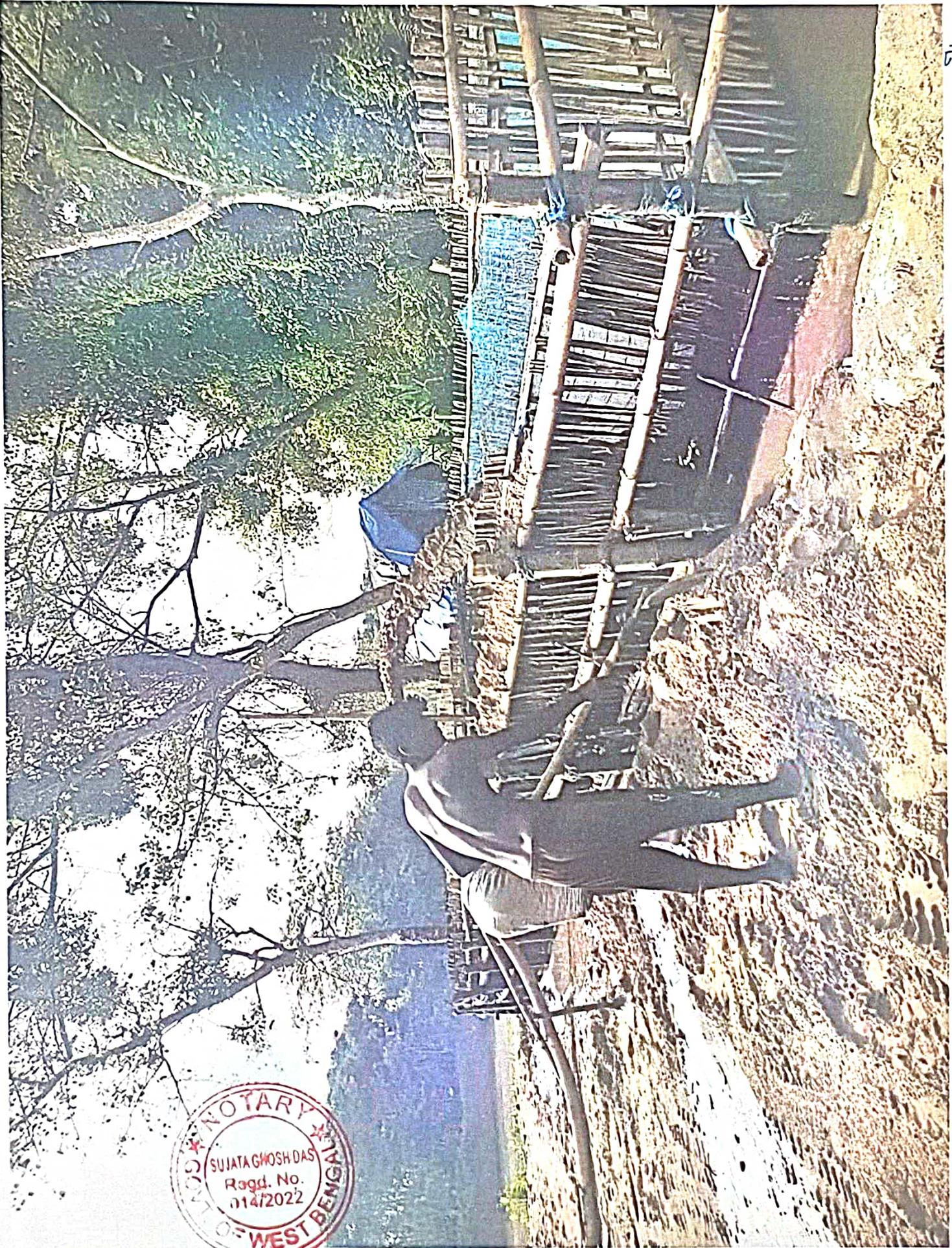


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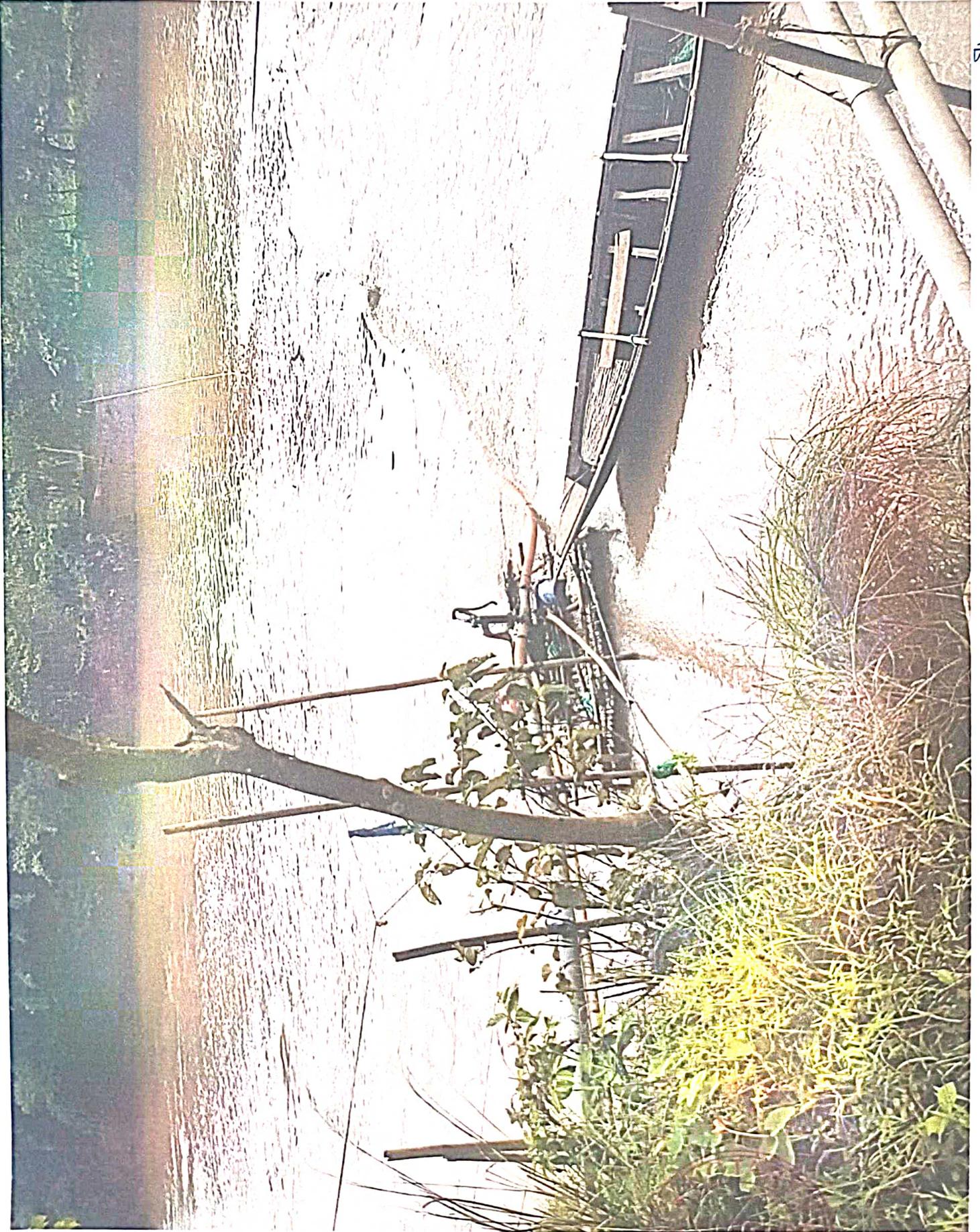




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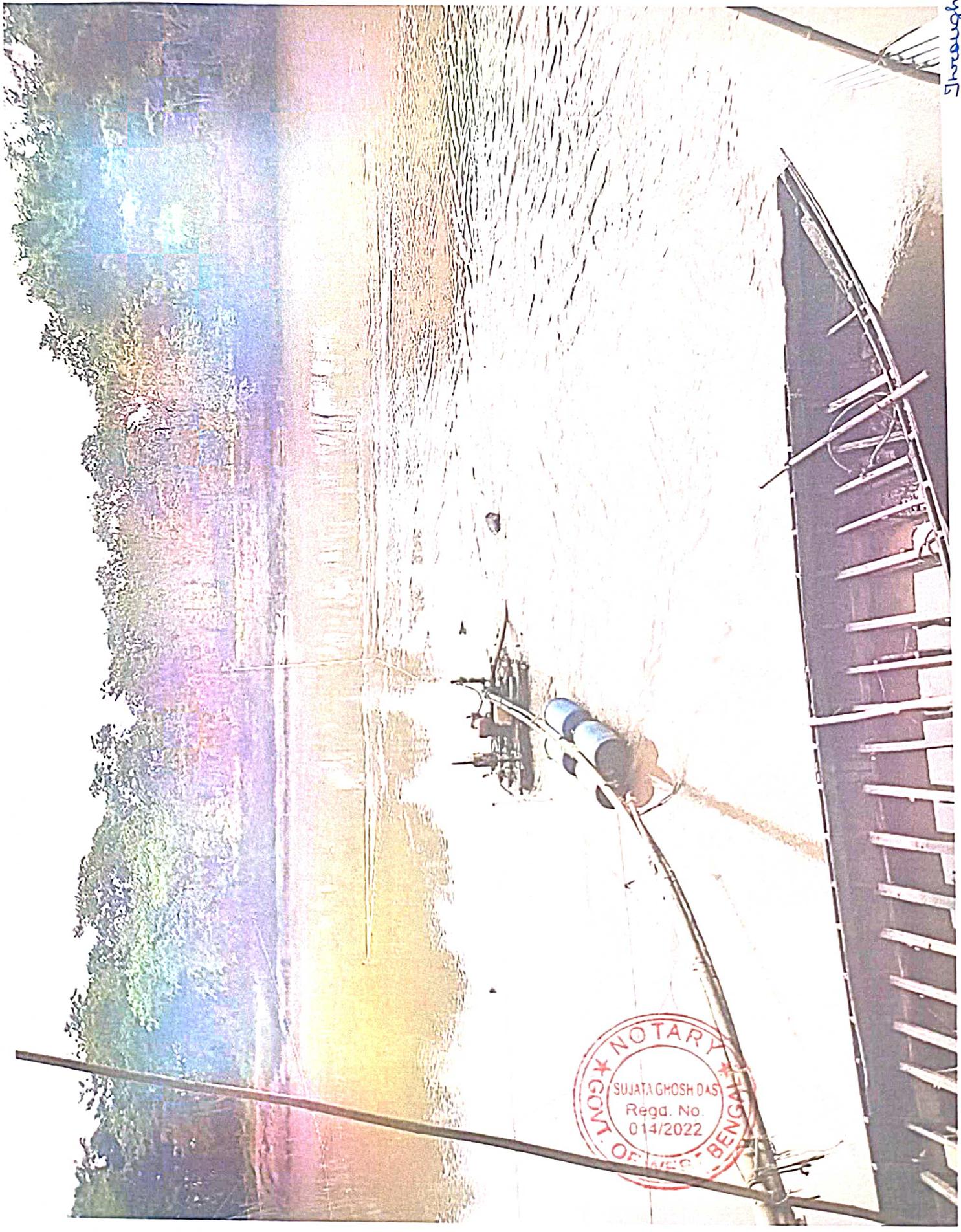
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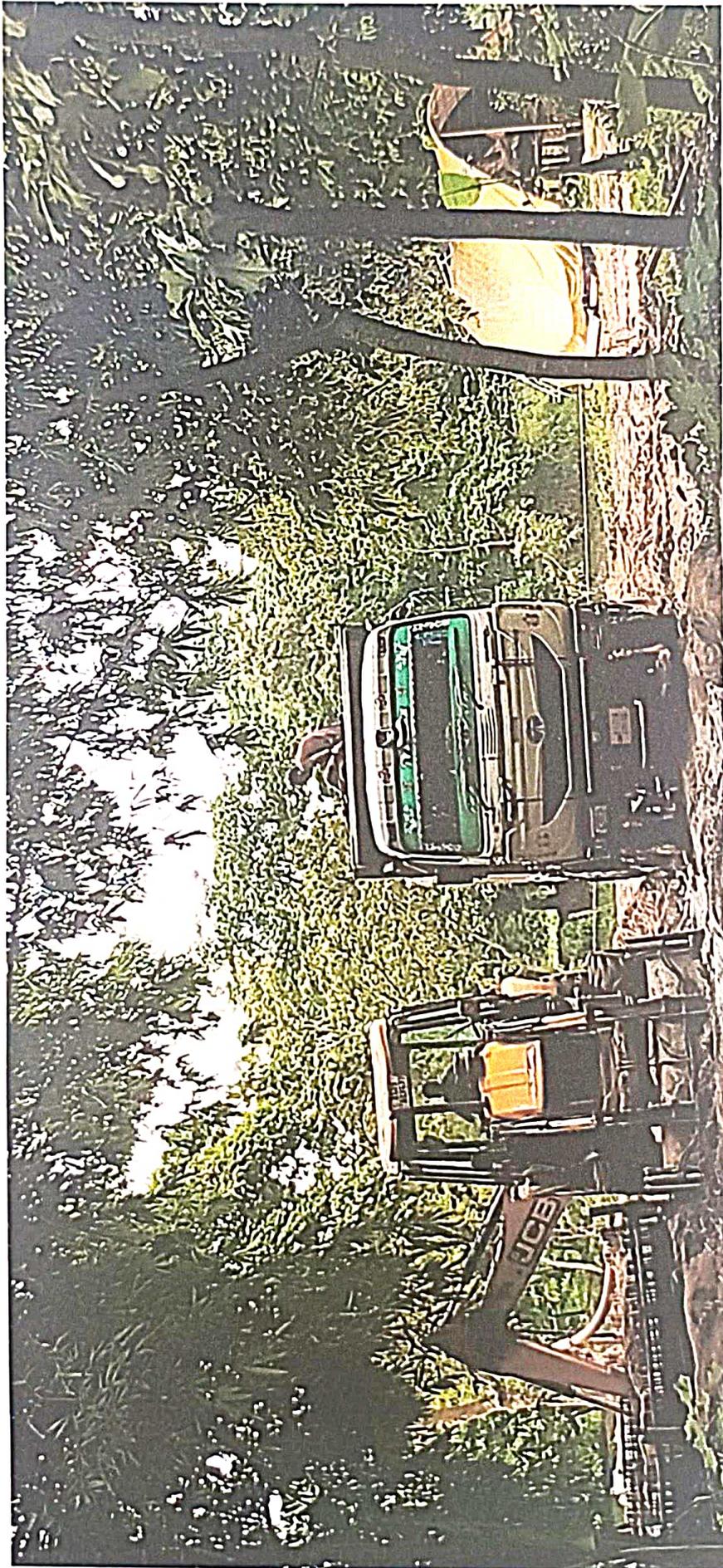
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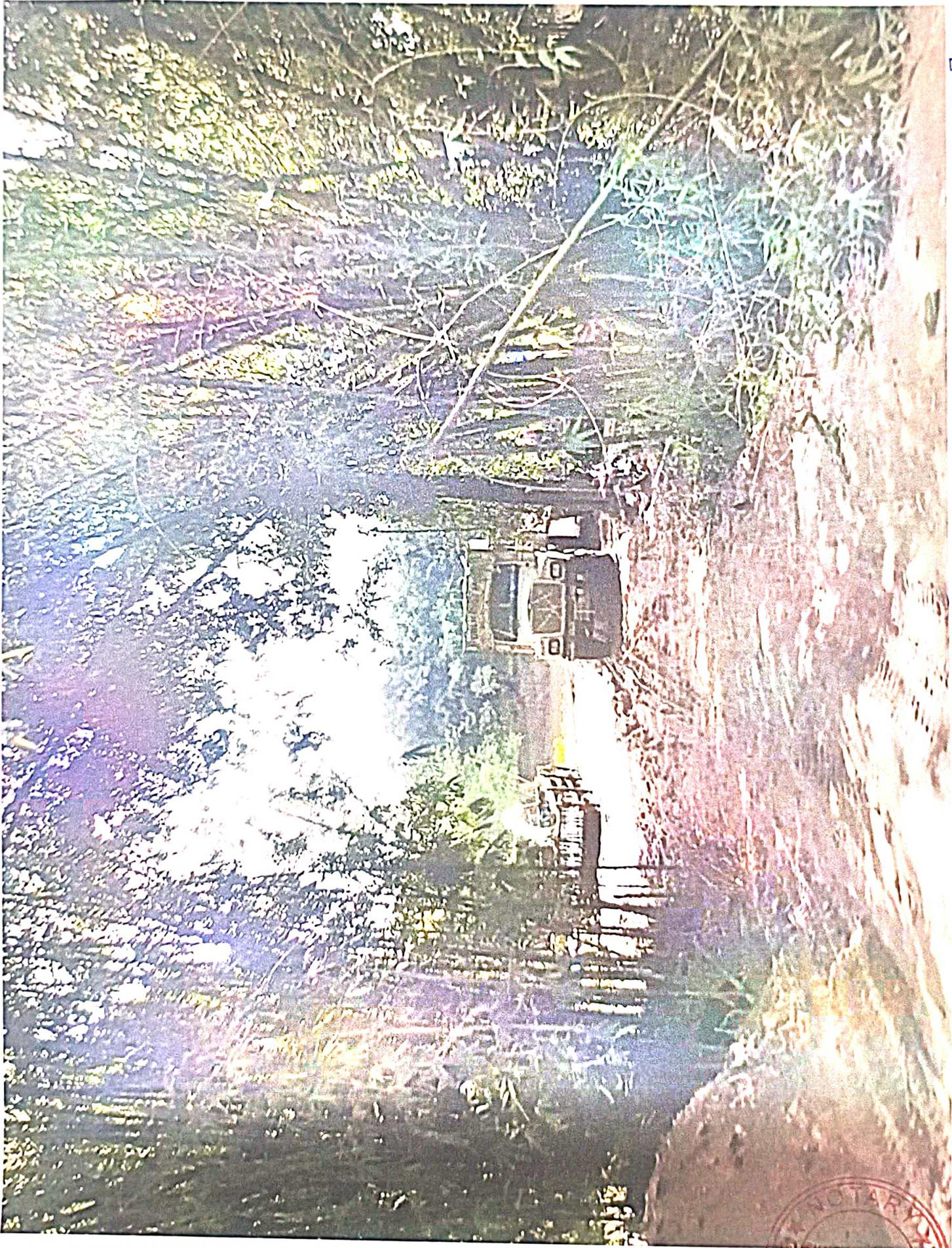


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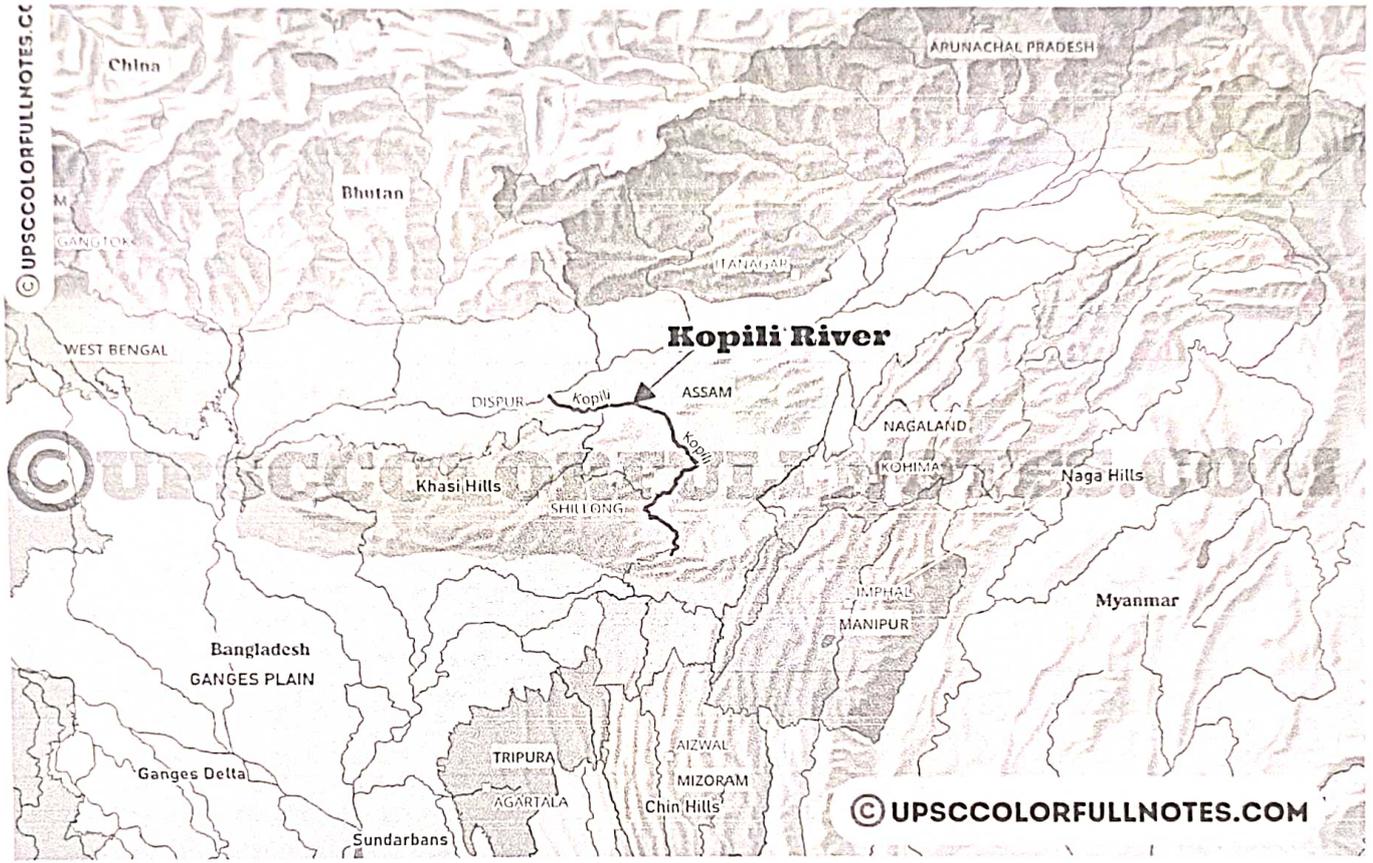
The Kopili River: An Overview of Assam and Meghalaya's Vital Waterway

PUBLISHED: 20 NOV, 2023 / UPDATED: 24 NOV, 2023 / READ TIME 3 MINS

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Table of Contents

- 1. Kopili River
- 2. Origin and Course
- 3. Hydrology and Floods
 - 3.1. Kopili Hydro Electric Project
- 4. Biodiversity and Conservation
- 5. Pollution Concerns



UCN

- 8.1. Where does the Kopili River flow through in northeast India?
- 8.2. What is the source of the Kopili River in Meghalaya?
- 8.3. Where is the confluence of the Kopili and Brahmaputra Rivers?
- 8.4. Where is the Kopili Hydro Electric Project located?

Kopili River



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The Kopili River is a major left bank tributary of the Brahmaputra in Northeast India. It originates from the Saipong Reserve Forest in southeast Meghalaya.

Here, the UCN Team's detailed analysis presents key information and insights related to Kopili River alongwith Kopili River Maps.

The 256 km long Kopili forms a common border between Meghalaya and Assam for 78 km. The remaining 178 km of the river flows through Assam before joining the Brahmaputra at Kopilimukh.

The Kopili has a total catchment area of 16,420 sq km. It is the largest south bank tributary of the Brahmaputra in Assam.

The river flows through the Meghalaya plateau, central Assam and the hill districts of Assam. Known for its rocky and swift nature, the Kopili features many waterfalls and supports rare wildlife.

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Advocate



ecological feature of northeastern India.

However, in recent years the Kopili has faced increasing pollution threats from unauthorized mining activities, domestic sewage, agricultural runoff, and soil erosion. This has led to issues like acidic pH and high sediment loads in the river. Proper management and conservation efforts are needed to restore the environmental integrity of this important Himalayan river system. The Kopili's biodiversity and role in supporting local livelihoods make it a river basin worth protecting through sustainable development policies.

Shrough 6
Anubani Gupta
— Advocate

Origin and Course



The Kopili River originates from the south-western slopes of the Shillong Peak in the state of Meghalaya. It is an inter-state river that flows through the Indian states of Meghalaya and Assam.

The Kopili river basin extends across a geographical area of around 13,556 sq km. It is bounded by the Jayanti Hills to the west and the South Cachar and Mikir Hills to the east.

Some of the major tributaries of the Kopili in its upper reaches are Kharkor, Myntriang, Dinar, Longsom, Amring, Umrang, Longku and Langkri rivers.

In the lower stretches in Assam, the Kopili is joined by tributaries like Diyung, Jamuna, Umkhen-Borapani, Killing, Umtrew/Digarua and Kolong.

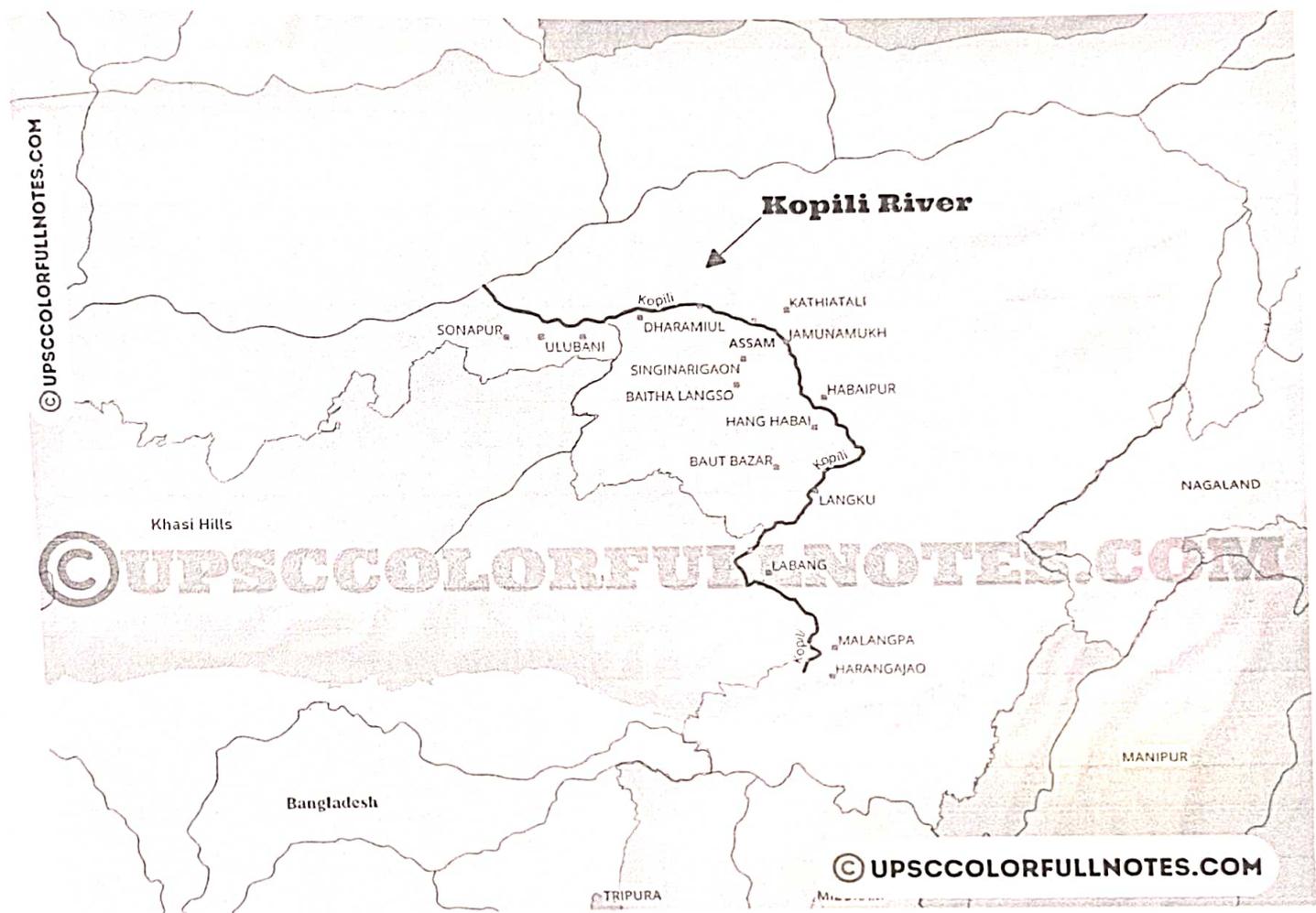
The total length of the Kopili River is around 290 km before it merges with the Brahmaputra River. The river has a catchment area of 16,420 sq km.

It flows in a southwest direction after originating from Meghalaya, traversing the Assam-Meghalaya border before entering the plains of Assam. The Kopili finally joins the Brahmaputra at a place known as Kopilimukh.

The Kopili River flows past several major towns and cities as it traverses through the two states of Meghalaya and Assam. Some of the key urban centers located along the course of the river include Resubelpara, Jowai, Umrangso and Kampur.

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 Shrestha Gupta
 Advocate

UCN
 the state.



kopili river map

Subansiri River	Kopili River
Dhansiri River	Lohit River
Dibang River	Siang River
Brahmaputra River	

Hydrology and Floods



The Kopili river basin receives heavy rainfall during the monsoon season from June to September. The average annual rainfall in the basin ranges from 2000 mm to 3000 mm.



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Kopili Hydro Electric Project

Several dams and hydropower projects have been constructed along the course of the Kopili River. The **Kopili Hydro Electric Project** consists of two main dams – the Khandong and Umrong dams.

The Kopili Hydro Electric Project consists of two main dams – the Khandong dam on the Kopili River and the Umrong dam on the Umrong River. These dams create the Kopili and Umrong reservoirs respectively.

Water from the Kopili reservoir is utilized to generate power at the Khandong power station. The water is then released into the Umrong reservoir. The Umrong reservoir waters are diverted through tunnels to the Kopili power station located downstream on the Kopili River.

The Kopili Hydro Electric Project has an installed capacity of 275 megawatts. It is located in Assam's Dima Hasao district and harnesses the hydropower potential of the Kopili and its tributary Umrong.

Developed and operated by the North Eastern Electric Power Corporation Limited, this project provides electricity to several states across India.



UCN

Many of the recorded species are **endemic** to the Kopili river system like the endangered gangetic mystus and threatened pabdah catfish.

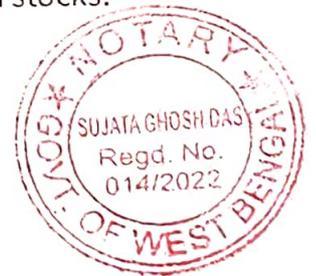
Species like the **golden mahseer** which is listed as Near Threatened is also found in the Kopili. Other threatened species are Wallago attu and Chitala chitala.

The river supports diverse fish fauna due to its **sub-tropical climate** and **favourable geographical conditions**.

There is a **need for habitat protection** through conservation of critical spawning grounds and pools. Maintaining fish migrations by keeping river connectivity intact is also important.

Restoration of riparian vegetation, control of erosion and preventing fragmentation of the river channel due to dams and barrages will help conserve fish diversity.

Sustainable fishing practices, **ban on destructive gear**, and strict enforcement of fishing regulations are required for long-term conservation. The local communities depending on the river's fishery resources for livelihood need to be involved in managing the fish stocks.



Pollution Concerns

- One of the major pollution issues in the Kopili River is **acidic pH** caused by unauthorized and unregulated coal mining activities in the upper stretches of the river basin.
- The mining leads to contamination from minerals like pyrites which undergo oxidation and produce acids. This lowers the pH of the river water making it acidic.
- **Deforestation** in the catchment area and improper agricultural practices lead to increased soil erosion and high sediment loads in the river, especially during monsoon season.
- **Domestic sewage** discharged directly into the river from towns along the banks also contributes to the organic and bacterial pollution.
- **Agricultural runoff** containing fertilizers and pesticides enters the river through its tributaries, degrading the water quality.
- The Central Pollution Control Board has ranked the Kopili River among the top 10 most polluted rivers in Assam.

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Water Quality Analysis

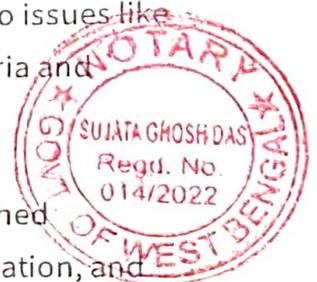
- The water quality analysis of Kopili River was done by measuring parameters like pH, dissolved oxygen (DO), biochemical oxygen demand (BOD), turbidity, total alkalinity etc.
- The results showed that **pH** levels were highly acidic, with values ranging from 3.23 to 4.97, much below the safe limit of 6.5-8.5.
- **Dissolved oxygen** levels were found to be in the safe range of 6.71 – 9.09 mg/L.
- **BOD** levels exceeded the safe standard of 3 mg/L, indicating organic pollution, with values reaching up to 11.23 mg/L.
- **Turbidity** was high, especially during monsoon season, due to soil erosion and runoff.
- Based on the Water Quality Index (WQI) formula, the overall water quality ranged from **poor to unsuitable** for drinking purposes.
- The stations downstream showed poorer quality compared to upstream stations.
- Efforts are urgently needed to control point source and non-point source pollution through monitoring of effluent discharges, erosion control, and sustainable land use.
- Community awareness and participation in conservation is also important.

Final Thoughts

The Kopili River plays a vital role in the economy and ecology of Assam as well as Meghalaya. It supports the livelihoods of thousands of people through sustenance fishing, agriculture, and hydropower generation. The river basin is also home to rich biodiversity, including many endemic and endangered species.

However, From the UCN team's perspective, the Kopili is under severe threat from factors like unregulated mining, soil erosion, domestic and agricultural runoff. This has led to issues like acidic pH, high turbidity, reduced dissolved oxygen, and excessive loads of bacteria and nutrients in the river water.

Urgent steps need to be taken to conserve the Kopili through sustainable watershed management, pollution control, maintaining environmental flows, habitat restoration, and community stewardship.





ANNEXURE VI
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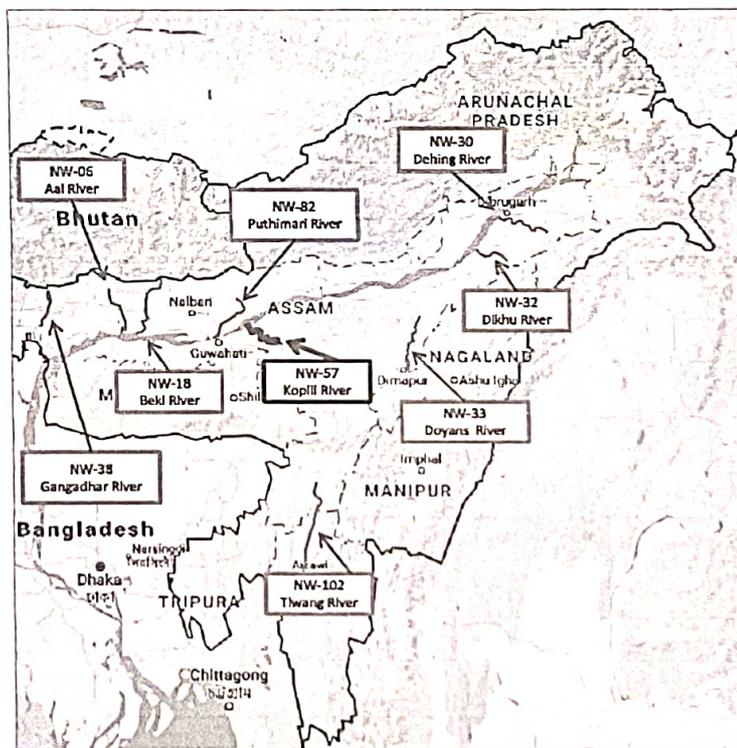
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-Mvoodla-

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“FINAL FEASIBILITY REPORT ON HYDROGRAPHIC SURVEY
KOPILI RIVER (NW-57) (49.90 km)

“FROM CONFLUENCE WITH BRAHMAPUTRA RIVER TO
BANTHAI GAON TINALI BUS STOP”

Survey Period: 08.11.15 to 30.11.15



**FINAL REPORT ON HYDROGRAPHICAL SURVEY OF
KOPILI RIVER, ASSAM**
REPORT SUBMISSION DATE- 03.10.2018

SUBMITTED BY:

PRECISION SURVEY CONSULTANCY

“Vichitra” SP -45, (Kolkata West International City)

Salap Junction, Howrah Amta Road &

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FINAL FEASIBILITY REPORT ON
“DETAILED HYDROGRAPHIC SURVEY IN KOPILI RIVER IN ASSAM
(49.90 KM)”



through
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Auroville

Acknowledgement

Precision Survey Consultancy (PSC), Salap, Howrah express its sincere gratitude to IWAI for awarding the work and guidance for completing this Project of detailed Hydrographic Survey and the Feasibility Report in **Region-II- (Kopili River)** From Confluence with Brahmaputra River to Banthai gaon Tinali Bus stop (49.90 km).

We would like to use this opportunity to pen down our profound gratitude and appreciations to **Ms. Nutan Guha Biswas, IAS, Chairperson, IWAI** for spending their valuable time and guidance for completing this project of “Detailed Hydrography and Topography survey in Kopili River.” PSC would also like to thanks **Shri Pravir Pandey, Vice Chairman, IA&AS., Shri Shashi Bhushan Shukla, Member (Traffic), Shri Alok Ranjan, Member (Finance) and Shri S.K.Gangwar, Member (Technical).**

PSC wishes to express their gratitude to **Cdr. Ashish Arya, Hydrographic Chief, IWAI, Cdr. P.K. Srivastava, Ex. Hydrographic Chief, Shri S.V.K. Reddy, Chief Engineer-I, IWAI** for his guidance and inspiration for this project. PSC would also like to thank **Shri Rajiv Singhal, A.H.S., IWAI** for invaluable support and suggestions provided throughout the survey period. PSC is pleased to place on record our sincere thanks to other staff and officers of **IWAI** for their excellent support and co-operation throughout the survey period.





FINAL FEASIBILITY REPORT ON
"DETAILED HYDROGRAPHIC SURVEY IN KOPILI RIVER IN ASSAM
(49.90 KM)"

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শ্রীমতী জয়া
ইন্ডিয়ান সুরভি
-Advocate

1.2 Tributaries / Network of River/ Basin

The three streams create a river basin in this zone of river:-

- i) Gangadhar
- ii) Kopili
- iii) Puthimari

1.3 State / District through which river passes

North Cachar hills and karbi anglong and enters the plains in Nagaon district of Assam.

1.4 Project Site Map

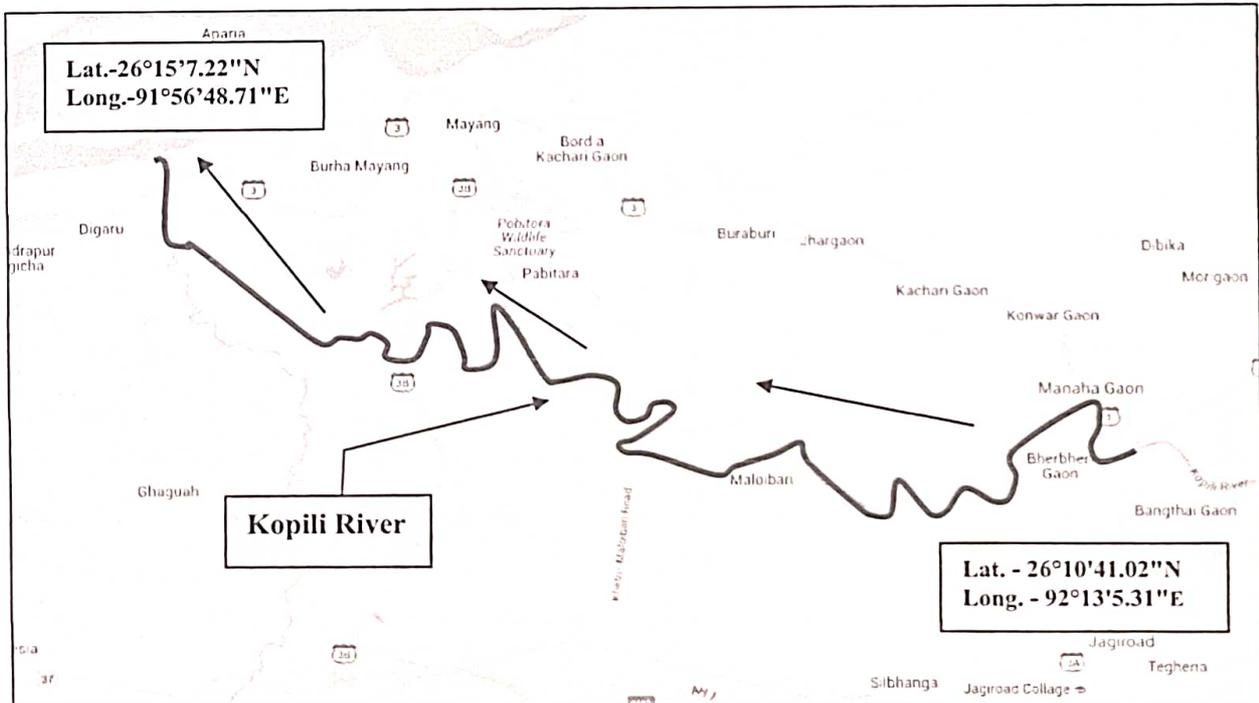


Figure 2 Project Site Location Map





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 - Assoc.

1.5 River Key Map

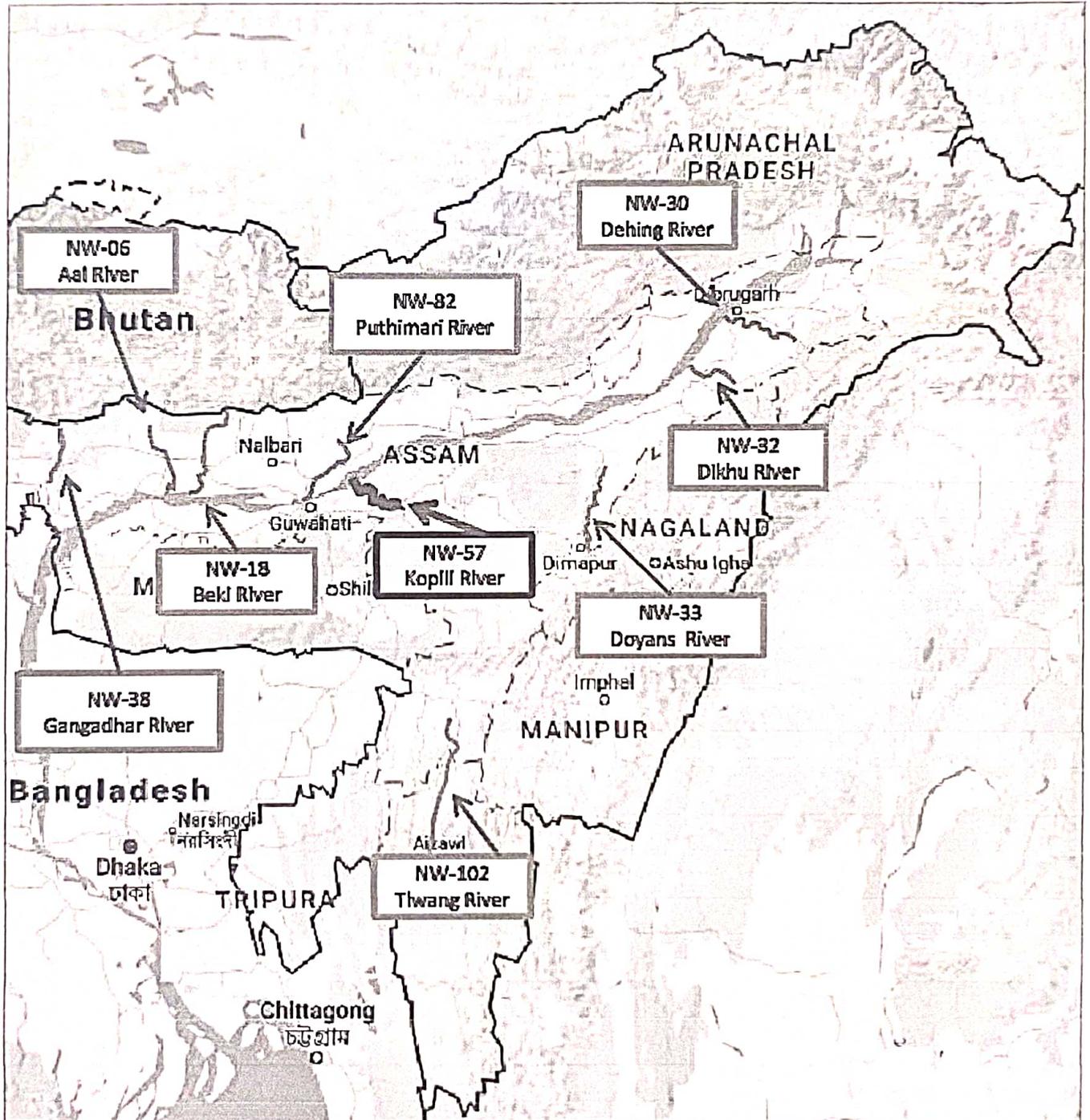


Figure 3- River Key Map



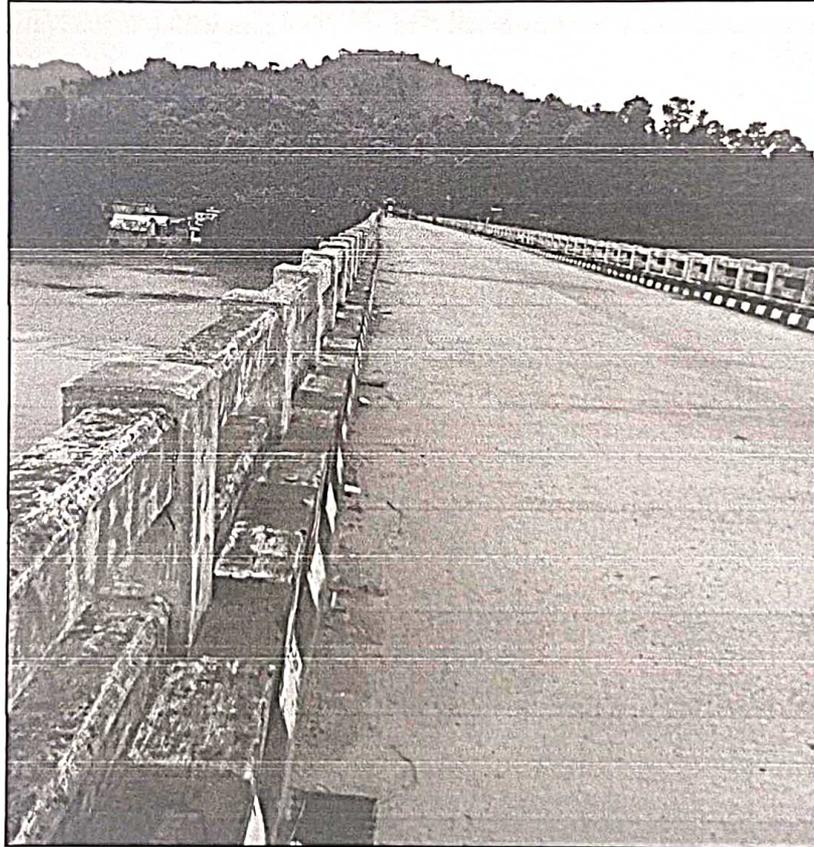


FINAL FEASIBILITY REPORT ON
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aa) Photographs of cross-structures in each stretch with description, location, Chainage, clearance



This RCC Bridge is situated near at Chainage of 49.893 Km. which is communicated between Bangthai Gaon to Kumoi Gaon. . The Bridge location is (Lat.- 26°10'39.22", Long.- 92°13'6.10"E).





FINAL FEASIBILITY REPORT ON
“DETAILED HYDROGRAPHIC SURVEY IN KOPILI RIVER IN ASSAM
(49.90 KM)”

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Brahmaputra
Subsidiary
River

s) Fishing activities:-

Kopili River is the lifeline of the people of Guwahati, Pabitora, and Kamarpur districts. Kopili provides diverse habitat in its downstream for living biota such as stream, riparian zones and wetlands etc. Kopili has some of the richest riverine fisheries in India. The river has over fish species and forms an important component of livelihood and nutritional security in the downstream stretches in Assam. The wetlands are ecologically and economically important for the local people. Fishing in Kopili is very famous among the people. The common fish at Kopili is the Golden Mahseer and some small fishes. Kopili is one of the only tributaries of Brahmaputra with a resident population of the endangered Gangetic Dolphin which is the National aquatic animal of India.

t) Sand mining:-

Illegal river sand mining across the country is on the rise for past many years in Indian, which results in adverse impact on river system and dependent communities. In Kopili gravel mining was noticed during the survey period. Besides this, sand is also exported to other states as it becomes demandful for making Building or Industries.

u) Tributaries: - The three streams create a river basin in this zone of river: -

- i) Gangadhar.
- ii) Puthimari.
- iii) Digaru River

v) Details of Irrigation Canals and Outlets:-

The Irrigation canals and outlets have been found near at Chainage of 0.808 Km, 1.508 Km. in the left bank side of the river and 3.468 Km., 4.518 Km. and 19.638 Km. right bank side of the river.

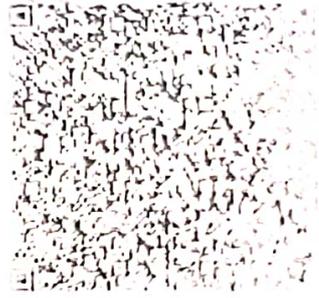




भारत सरकार
Government of India



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मेरा आधार, मेरी पहचान

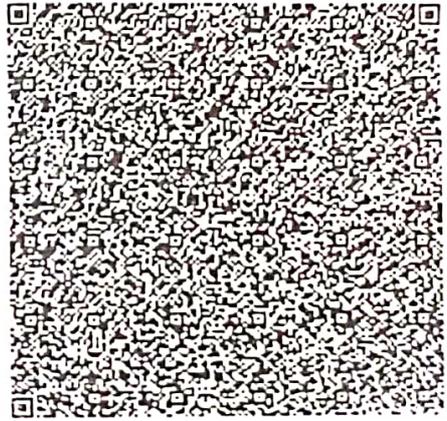


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